

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. No. 507, dated the 22nd April, 1978, publishing the Indian Administrative Service (Fixation of Cadre Strength Fourth Amendment Regulations, 1978,

(ii) G.S.R. No. 542, dated the 29th April, 1978, publishing the Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1978.

(iii) G.S.R. No. 543, dated the 29th April, 1978, publishing the Indian Police Service (Pay) Fourth Amendment Rules, 1978.

(iv) G.S.R. No. 544, dated the 29th April, 1978, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978.

(v) G.S.R. No. 545, dated the 29th April, 1978, publishing the Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1978.

[Placed in Library. See No. LT-2260/78 for (I) to (V)].

I. Report (1976-77) and Accounts of the Neyveli Lignite Corporation Limited, Neyveli (Tamilnadu) and Related Papers

II. A note on the implementation of the Recommendation No. 17 contained in the Sixty-Second Report of the Committee on Public Undertakings

ऊर्जा मंत्रालय में राज्य मंत्री (श्री फजलूर रहमान) : श्रीमन्, मैं आपकी अनुमति से

निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. कंपनी अधिनियम, 1966 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :

(i) 1976-77 के वर्ष के लिए नेवेली लिग्नाइट कारपोरेशन लिमिटेड, नेवेली (तामिलनाडु) का 21वां वार्षिक प्रतिवेदन तथा लेख, लेखों पर लेखा-परीक्षकों के प्रतिवेदन और उन पर भारत नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित ।

(ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-2080/78 for (I) and (II)].

II. राज्य विद्युत बोर्डों के कार्यकरण के सम्बन्ध में सरकारी उपक्रमों सम्बन्धी समिति के 62वें प्रतिवेदन में अन्तर्विष्ट सिफारिश सख्या 17क कार्यान्वयन के सम्बन्ध में एक टिप्पण (अंग्रेजी तथा हिन्दी में) ।

[Placed in Library. See No. LT-2361/78].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of arrests and killing of Scheduled Castes and Neo-Buddhists in Agra and calling in of the Army and imposition of curfew there on the 1st May, 1978

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh) Sir, I beg to call the attention of the Minister of Home Affairs to the situation arising out of arrests and killing of Scheduled Castes and neo-Buddhists in Agra and calling in of the army and imposition of curfew there on May 1, 1978.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI DHANIK LAL MANDAL): Sir, the deplorable incidents of violence in Agra have caused understandable concern and deserve strong condemnation.

According to reports received from the Government of U.P. when a procession taken out on the eve of the birth anniversary of Dr. Ambedkar on 14th April, 1978, was passing through Rawatpara and Peepal Mandi in Agra, there was some stone throwing and damage was caused to some shops. The police intervened and the procession passed off peacefully. Under the aegis of Dr. Ambedkar Jyanti Samiti some persons proposed to take out a procession on 23rd April, 1978, on the same route which was opposed by the shopkeepers of Rawatpara and Peepal Mandi. In view of the prevailing tension, the district authorities suggested to the sponsors of the procession to take an alternative route and also imposed prohibitory orders under section 144 Cr. P.C., as a precautionary measure. A procession of about 3,000 persons was taken out on 23rd April, 1978 and after some persuasion the leaders of the procession appeared agreeable to avoid the prohibited area. However, when the procession reached the vicinity of Rawatpara and Peepal Mandi, the crowd became violent and attempted to break the police cordon and force its way towards the prohibited area. The police fired tear gas shells and made a mild lathi charge to disperse the crowd. The dispersing crowd set fire to a P.A.C. truck and reportedly pushed its driver into burning tarpaulin of the truck causing severe burn injuries and head injuries. 35 persons were arrested and no cases were registered.

On 1st May, 1978, about 80 persons reportedly belonging to the Jatav Community demonstrated at the Collectorate, entered the court of the Additional District Magistrate, indulged in rowdyism, broke glass panes, damaged furniture and assaulted a

clerk of the Court. The police intervened and arrested the demonstrators. When the arrested persons were being shifted to the police station, about 100 demonstrators, who had since collected at the spot became violent and the police dispersed them by brandishing lathis. A section of the crowd, while dispersing set fire to a Roadways bus which was passing through. Some demonstrators indulged in heavy brickbatting of the police. One of the demonstrators allegedly fired on a police Inspector and the police officer returned the fire in self-defence killing him on the spot. A number of scooters and buses were set on fire. An attempt was made to attack the regional workshop of the Roadways and set fire to a Power House, a Branch Post Office as well as a Petrol Depot of Indian Oil but these were foiled by timely intervention by the police. In view of the continued brickbatting from the housetops and widespread attempts to damage public property, the police opened fire at two places to control the situation. Curfew was imposed and the Army was called out to help the civil administration. 5 persons were killed and 34 persons from the public admitted to hospital with injuries as a result of incidents on the 1st of May. 4 Policemen have also been admitted to hospital and the condition of two of them is reported to be serious.

The curfew was relaxed on 2nd May from 5 A.M to 7 P.M. but no untoward incident was reported during this period. However, when a police party went to Jagdispura to announce the reimposition of curfew in the evening, some miscreants set up road blocks, indulged in heavy brickbatting and fired on the police vehicle from housetops. The police returned the fire in self defence resulting in the death of one person and serious injuries to another who succumbed to the injuries next morning. Some persons also pelted stones on a cinema building and set fire to a nearby wood 'Tal' in the evening. The police intervened and chased away the miscre-

[Shri Dhanik Lal Mandal]

ants. With the death of one of the injured, the total death toll in these incidents has risen to eight.

The curfew was again relaxed on the morning of 3rd May from 5 A.M. in all localities except Jagdishpura. No untoward incident was reported yesterday. Central Government have rushed units of C.R.P. at the request of the State Government. The situation is reported to be under control and gradually returning to normal.

श्री बुद्ध प्रिय मौर्य : आदरणीय सभापति जी, रेलची से आगरा तक एक अन्तर हो गया [Mr. Deputy Chairman in the chair] बेलची में शोषित समाज के, शैड्यूल्ड कास्ट के गरीब नर और नारी जिन्दा जला दिये थे आगरा में। लेकिन जलाने वाले समाज विरोधी शक्तिशाली कुछ जमींदार तबके के लोग थे। आगरा में शोषित समाज, शैड्यूल्ड कास्ट के या जाटव कहे जाने वाले, नये बुद्धिस्ट होने वाली स्त्रियों और पुरुषों की हत्या कर दी। हत्या करने वाले बड़े जमींदार नहीं, हत्या करने वाले समाज विरोधी शक्तिशाली तत्व नहीं, बल्कि वर्दीधारी सरकारी पुलिस और सी०ए०सी० के अधिकारी थे जिन्होंने सरकारी बन्दूक और सरकारी गोली से उनकी हत्या की। यह अन्तर हो गया है। मैं यह कहकर इस सत्य पर पक्ष नहीं डालना चाहता कि यह 30 वर्ष में अचानक हो गया है। कांग्रेस के राज्य में भी जिस पार्टी का स्वयं सदस्य रहा वहाँ अत्याचार शोषित समाज पर होते थे लेकिन अत्याचार का ग्राफ ऊपर से नीचे आ रहा था, लगातार वे अत्याचार घटते जा रहे थे, लेकिन 23 मार्च, सन् 1977 के बाद शोषित समाज पर शैड्यूल्ड टाइट्स और शैड्यूल्ड कास्ट्स पर ये अत्याचार जो हो रहे हैं उनका ग्राफ ऊंचा जा रहा है। बढ़ता जा रहा है। यह अन्तर सत्य से सीधा सम्बन्ध रखता है। मेरा विश्वास है कि यह सरकार इस सत्य को झुठला नहीं सकती क्योंकि देहांत का बड़ा जमींदार दुर्भाग्य से यह समझने लगा है कि

अब कानून की कोई चिन्ता मत करो, राज आज तेरा है। इसलिए देहांत में खेत मजदूरों पर जुल्म हो रहे है।

श्रीमान्, अब मैं तथ्यों पर आता हूँ। माननीय राज्य मंत्री जी ने कुछ फैक्ट्स यहां रखे। उनका वास्तविकता से कोई सम्बन्ध नहीं है। क्या मैं मंत्री महोदय से यह पूछ सकूंगा कि क्या कोई दरखास्त बाबा साहेब अम्बेदकर की जयन्ती मनाने वाले उनके अनुयाइयों की ओर से अप्रैल के पहले हफ्ते में या 14 अप्रैल से पहले अधिकारियों या जिला मजिस्ट्रेट के पास आई कि बाबा साहेब अम्बेदकर की याद में हम एक जलूस निकालना चाहते हैं, उनकी जयन्ती के उपलक्ष में हम जलूस निकालना चाहते हैं और हमें यह शक है कि इस जलूस पर कुछ समाज विरोधी तत्व पथराव कर सकते हैं, हमला कर सकते हैं? क्या ऐसी कोई दरखास्त आई? अगर ऐसी कोई दरखास्त आई तो उसके आधार पर जिला अधिकारियों ने क्या व्यवस्था की? क्या उस दरखास्त को मंजूर करके रूट मान लिया गया था और जो रूट था चाहे वह पीपल की मंडी से होता हुआ या रावतपाड़ा होता हुआ, क्या उस रूट पर जिला अधिकारियों ने कोई प्रीकाशन लिया था कि जब शोषित समाज के लोग अपने मसीहा डा० अम्बेदकर की याद में जलूस निकालें तो कोई समाज विरोधी तत्व उन पर आक्रमण न करें?

दूसरा प्रश्न मेरा यह है कि जिन दो जगहों पर से यह शांतिपूर्ण जलूस निकल रहा था बाबा साहेब अम्बेदकर जयन्ती के उपलक्ष में, इन दो जगहों पर जिन छतों या जिन बाजार की दुकानों की छतों से उन पर पत्थर फेंके गये उनके मालिक कौन हैं। किस समाज के ये लोग हैं और उनका किससे सम्बन्ध है, राजनीति में भी किससे सम्बन्ध है? क्या मंत्री जी यह बतायेंगे कि उनको यह जानकारी है, और अगर नहीं है जानकारी उनके पास तो उत्तर प्रदेश सरकार से यह जानकारी

करवायेगे कि जिन छतों पर से, शान्तिपूर्वक जलूस पर पथराव हुआ उन दुकानों और मकानों के मालिक कौन हैं और उन मालिकान के साथ जिनके मकान से पथराव हुआ उस पथराव के बाद पुलिस ने क्या कार्यवाही की? क्या कोई गिरफ्तारी हुई? छतों से जो पथराव दो जगह हुआ, एक बार का तो समझ सकते हैं कि भाग गये होंगे, लेकिन पन्द्रह मिनट के दौरान में दो जगहों पर पथराव, पन्द्रह मिनट बाद हुआ तो कोई गिरफ्तारी हुई? अगर गिरफ्तारी हुई तो वह क्यों छोड़ दिए गए और किम समाज से उनका सम्बन्ध है?

तीसरा प्रश्न यह है कि क्या 15 तारीख को कोई विरोध में जलूस निकला? कोई जलूस उन समाज विरोधी तत्वों ने जिन्होंने बाबा साहेब अम्बेदकर के अनुयायीयों पर पथराव किया क्या उन्होंने विरोध में जलूस 15 तारीख को निकाला? और अगर विरोध में जलूस निकला तो क्या इसकी इजाजत जिला अधिकारियों से ली गई थी, और अगर ली गई थी तो इस तनाव को जिला अधिकारियों ने क्यों बढ़ने दिया। मेरा तीसरा प्रश्न यह है...

एक माननीय सदस्य : तीसरा प्रश्न नहीं, चौथा प्रश्न।

श्री बुद्ध प्रिय मौर्य : याद दिलाने के लिये आपको धन्यवाद।

मेरा चौथा प्रश्न यह है कि 23 तारीख को मौन जलूस निकला बाबा साहेब अम्बेदकर के अनुयायीयों की ओर से, जिसमें बच्चे भी थे सैकड़ों की तादाद में, स्त्रियां भी थी सैकड़ों की तादाद में, अगर नहीं तो राज्य मंत्री जी कह दें कि यह बात गलत है। बच्चे सैकड़ों की तादाद में थे, स्त्रियां सैकड़ों की तादाद में थीं, जवान और बूढ़े हजारों की तादाद में थे, यह मेरी सूचना है। 23 तारीख

को मौन जलूस निकला उस पथराव के विरोध में, उन गंदे नारों के विरोध में जो 15 तारीख को बाबा साहेब अम्बेदकर के खिलाफ लगाये गये, जो शोषित समाज के खिलाफ लगाये गये हैं। यह जो मौन जलूस निकला जिसमें कोई नारा नहीं लगाया गया था शान्तिपूर्वक था उसमें क्या बच्चे, स्त्रियां, बूढ़े शामिल थे? अगर शामिल थे तो राज्य मंत्री का यह बयान कि वह जलूस जो था उस का पुलिस ने मुकाबला किया, लाठीचार्ज का मुकाबला किया और वह तैयारी करके आए थे, कितना असत्य है। मेरा छठा प्रश्न यह है...

माननीय सदस्य : छठा नहीं पांचवां।

श्री बुद्ध प्रिय मौर्य : मैंने चौथा और पांचवा प्रश्न एक साथ लिया है। यह छठा प्रश्न है कि 23 और 30 अप्रैल के बीच में कोई आंदोलन शोषित समाज का, गरीब लोगों का, पिछड़े जाति का बाबा साहेब अम्बेदकर के अनुयायीयों की ओर से शान्तिपूर्वक छिड़ गया था क्या? अगर हा तो उस में कितनी गिरफ्तारियां हुई और उन गिरफ्तारियों के दौरान कानून को कोई तोड़ न पाये उसके लिये अधिकारियों ने क्या प्रकाशंस लिये? साथ ही मैं यह पूछना चाहता हू कि जा सत्याग्रहियों की गिरफ्तारियां हुई वह कौन-सी दफा तोड़ने पर हुई? कानून को तोड़ने वालों की कितनी संख्या थी? 23 से 30 तारीख, मैं तो यह कहूंगा कि 14 अप्रैल से पहले से 30 अप्रैल तक निरन्तर दो तरह की विचारधाराओं के लोगों का टकराव होता रहा—शोषित समाज, पिछड़ा समाज और अगुआ समाज बल्कि विशेष जाति के लोग, विशेष वर्ग के लोगों में आपस में तनाव होता रहा। इस 15-20 दिन के तनाव को रोकने के लिये बहा के जिला अधिकारियों ने क्या-क्या प्रकाशंस लिये? मैं यह भी जानना चाहूंगा कि पहली मई को, जिस दिन हजारों आदमी कचहरी में होते हैं, 80

[श्री बुद्ध प्रिय मौर्य]

आदमियों ने जिन्होंने पूरी कचहरी को दहम-बरहम कर दिया, तोड़ डाला, फोड़ डाला, इनको कितनी देर बाद गिरफ्तार किया गया, कितनी जगह पर लाठीचार्ज हुई और कितनी जगहों पर गोली चली? किस स्थान पर और किस समय पर गोली चली और यह जो गोली चली इसकी इजाजत किसी अधिकारी ने दी क्या? किसी मजिस्ट्रेट ने, किसी पुलिस अधिकारी ने इसकी इजाजत दी क्या? यह मैं जानना चाहता हूँ?

मैं यह जानना चाहता हूँ, आपने अपने बयान में भी कहा है, अखबारों में छपा है और यहां भी कुछ थोड़ी-सी झलक आई है और मुझे मालूम है इसका उत्तर आप बढ़ा-चढ़ा कर देंगे, कि कितने सिपाही जनता की गोलियों के शिकार हुए। जो सिपाही अस्पताल में बताए जाते हैं उन सिपाहियों में से कितने ऐसे हैं जो गोली से घायल हुए है और गोली से घायल होने से पहले उनकी कितनी तादाद थी? यह मैं इसलिये जानना चाहता हूँ क्योंकि आपने निराधार आरोप लगाये है कि छतों से गोलियां चली और उसके जवाब में आपने गोली चलवाई। जैसे गोली पंतनगर में चली उसके जवाब में आपने गोली चलवाई, कानपुर में गोली चली उसके जवाब में आपने गोली चलवाई। यही गोलियां बनारस में चली थीं और यही गोलियां देश के दूसरे भागों में चली हैं। अब इन्हीं गोलियों को आगरा में भी दोहराया जा रहा है। ऐसी स्थिति में मैं यह जानना चाहता हूँ कि कितनी गोलियां छतों से चलाई गई और उनके कारण कितने सिपाही या सरकारी कर्मचारी घायल हुए और कितने लोग अस्पतालों में पड़े हुए हैं जो इन गोलियों के शिकार हुए? श्रीमन्, मैं इस संबंध में कुछ बातें अखबार से कोट करना चाहता हूँ—
(Patriot)—“Demand to remove Chief Minister by May”—I am quoting from

Patriot News Paper—“U.P. Legislators' Open Revolt”.

In a joint letter to the Party Chief, Shri Chandra Shekhar, 22 legislators said—I quote: “There was virtually a holiday for the law and order in the State”. I am not saying this. It is their legislators, the Janata Party legislators who are saying this. I am further quoting: “Since Mr. Yadav took over as Chief Minister, in all, 41 police firings were ordered in 10 months resulting in a large number of casualties.”

यह मेरा कथन नहीं है, यह इनके ही विधायकों का कथन है। इनका यह आरोप निराधार है या सत्य पर आधारित है, यह मैं नहीं जानता? आगरा में गोली चलाई गई। 43 बार उत्तर प्रदेश में गोलियां चल चुकी हैं। गोली चलाने पर इन लोगो ने शोषित को बदनाम किया और आज यही लोग गोलियां चला रहे हैं। अब हमें देखना है कि ये लोग क्या करते हैं।

अब मैं कुछ तथ्य और रख कर यह जानना चाहता हूँ कि अब तक कितने व्यक्ति आपकी सरकार की पुलिस की गोली से मारे गये हैं? आप इनकी संख्या 7 या 8 बताएं। हमको यह बताया जा रहा है कि 25 गरीब शोषित समाज के नर-नारियों और बच्चों को पुलिस की गोली से मार दिया गया है। मैं यह भी जानना चाहता हूँ कि इस काण्ड में कितने लोग जख्मी हुए और कितने लोग अस्पतालों में भर्ती हैं? उनकी संख्या तो आप बताएंगी, लेकिन हमको यह बताया गया है कि ऐसे लोगों की संख्या 38 है। इसके साथ-साथ मैं यह भी जानना चाहता हूँ कि अब तक कितने व्यक्ति पुलिस की लाठी चार्ज के शिकार हुए और उनमें से कितने अस्पतालों में भर्ती हैं? इनकी संख्या तो आप जानें, लेकिन हमको यह बताया गया है कि उनकी संख्या 200 हो गई है। हमको यह भी बताया गया है कि अब तक जिन निर्दोष लोगों

को गिरफ्तार किया गया है उनकी संख्या 500 से भी ऊपर चली गई है। इस संबंध में जो संख्या आप बताएंगे वह तो आप ही जानें। मैं इस संबंध में कुछ और प्रश्न पूछना चाहूंगा। मैं जानना चाहता हूं कि क्या यह सही है कि आपने फौज इसलिए बुलाई कि इस मामले को सुलझाना आपके बस की बात नहीं रह गई थी? मैं जानना चाहता हूं कि फौज कब बुलाई गई? जब गोली चली थी, उसके कितनी देर बाद आपने फौज को बुलाया? इसमें कितना अन्तर है? इन दोनों के बीच में कितना अन्तर था, इसको आप स्पष्ट रूप से बताने की कृपा करें? श्रीमन्, मैं यह भी जानना चाहता हूं कि ये लोग उन लोगों पर आरोप लगाते हैं जो अहिंसा में हमेशा विश्वास करते रहे हैं—काश! यह सरकार अहिंसा में विश्वास करने वालों को बचा पाती और शोषित वर्ग के साथ मिल कर संघर्ष करती, इसलिये क्या सरकार ने इस शोषित वर्ग को बचाने की कोशिश की है? हमें अफसोस यह है कि उनके बाप-दादे मारे गये, आज उनकी मां-बहनों की इज्जत लूटी गई, लेकिन उनकी रक्षा के लिए सरकार की तरफ से कोई कार्यवाही नहीं की गई। निहत्थे लोगों पर गोली चला दी गई। सरकार कहती है कि उन लोगों के पास हथियार थे। मैं जानना चाहता हूं कि इन लोगों से पुलिस ने कितने हथियार बरामद किये हैं और जिन लोगों ने मकानों की छतों से गोलियां चलाई, उनकी संख्या कितनी है? आपने यह भी कहा है कि एक मुनजम गिरोह इस काण्ड में शामिल है। मैं जानना चाहता हूं कि क्या आपने इस मुनजम गिरोह का पता लगाया है? अगर आपने इस गिरोह का पता नहीं लगाया है और अगर आप में यह क्षमता नहीं है तो मैं यही कहूंगा कि आपकी सरकार इतनी निकम्मी है कि वह इस गिरोह का पता नहीं लगा सकी। निकम्मे लोगों को सरकार चलाने का कोई अधिकार नहीं है। मैं जानना चाहता हूं कि इन उपद्रवों के पीछे अगर कोई गिरोह है तो आप उसको

क्यों नहीं पकड़ रहे हैं? आज देश में साम्प्रदायिकता और जातीयता की आग धधकती जा रही है। आप इतना कहकर छूट नहीं सकते कि एक खास गिरोह मुनजिम तरीके से इस अराजकता को भड़का रहा है। गृह मंत्री होने के नाते आपके पास सी० आई० डी० और तमाम शक्तियां हैं, तमाम राज्य चलाने वाली शक्तियां हैं। तो वह कौन सा गिरोह है और उसकी पकड़ धकड़ करने के लिये, उसकी गतिविधियों को रोकने के लिये गृह मंत्रालय क्या कर रहा है। श्रीमन्, सरकार ने कई कमीशन बिठाये। बहुत अच्छा किया कि जो हमें कमीशन में बुलाया नहीं। नहीं तो पता चलता कि क्या उनकी ओकात है। क्योंकि कल तक जो स्वयं मुनजिम थे वह आज कमीशन बिठा रहे हैं इन्वार्डरी करने के लिये। मैं कहना चाहता हूं कि आप कल परसों एक दूसरे के खिलाफ भी कमीशन बिठायेगे। लेकिन जो इन्सानियत का खून हुआ, उसके लिये यदि आपके अन्दर दया है और आप अनन्त की परम्परा में विश्वास करने वाले आप के आदर्श हैं तो आप एक हाई पावर कमीशन बिठाइये और मालूम करें कि कौन सी ताकतें थीं, कौन सी शक्तियां थीं, कौन से दल थे, कौन सी जनता द्रोही और देश द्रोही ताकतें हैं जो इस तरह से अराजकता का वातावरण पैदा कर रही हैं। क्या इसके लिये आप कोई कमीशन बिठायेंगे। श्रीमन्, मैं आपसे निवेदन करना चाहता हूं कि आगरा से मेरा सम्बन्ध रहा है। आगरा में मैंने बचपन से शिक्षा प्राप्त की है। वह मेरी जन्म भूमि तो नहीं रही लेकिन वह मेरी कर्मभूमि रही है। मैं मंत्री महोदय से जानना चाहूंगा कि क्या वह यह जानकारी देने की कृपा करेंगे कि आपके तीनों विधायक आगरा में हार गये। वहां जो चुनाव हुआ, उस असेम्बली के चुनाव में तीनों विधायक हार गये। उसके बाद मुनजिम तरीके से वहां के क्लैक्टर, वहां के पुलिस सुपरिटेन्डेंट और वहां के बड़े अधि-

[श्री बुद्ध प्रिय मौर्य]

कारियों को आपने वहाँ से हटाया और ऐसे लोगों को वहाँ पर भेजा जो शोषित समाज के लोगों का शोषण करके, धमका करके उन्हें आपके साथ जोड़ दें। क्या यह सत्य है और क्या यह सत्य नहीं है इसको भी आप बताने की कृपा करेंगे। श्रीमान्, मैं निवेदन यह कर रहा था कि . . .

श्री उपसभापति : कृपया समाप्त कीजिये।

श्री बुद्ध प्रिय मौर्य : श्रीमान्, एक क्षण में समाप्त करता हूँ।

श्रीमान्, आगरा मेरा कर्म क्षेत्र रहा है। मैं चाहुँता हूँ कि इस सदन से ज्यादा से ज्यादा एम० पी० धर्म और जाति से ऊपर उठकर इस समस्या को देखने के लिये आगरे जायें और सत्य क्या है इसको देश के सामने रखें और तमाम संसार के सामने रखें। इन शब्दों के साथ मैं चाहूँगा कि मंत्री महोदय अगर इसका उत्तर दे सकते हैं तो दें और न दे सकें तो उसकी जानकारी कराकर यहाँ दें और फिर राजनैतिक आधार पर इसको जोड़ने की कोशिश न करें। धन्यवाद।

श्री धनिक लाल मंडल : महोदय, जब कोई प्रश्न आधे घंटे का हो तो उसका उत्तर क्या हो, कैसे न्याय किया जाय, इस पर मैं बराबर सोचता रहता हूँ। महोदय, ला एंड आर्डर का प्रश्न मुख्यतया राज्य का विषय है। यह राज्य से सम्बन्धित है। इसमें हमारा कोई कंस्ट्रिक्टिव जिम्मेदारी हो सकती है तो वह इतनी भर ही है। उसके आधार पर हमने जवाब भी दिया है। महोदय, माननीय सदस्य ने प्रश्न उठाया है और पूछा है कि अत्याचार का ग्राफ जो कि कांग्रेस की रिजिम में जो ऊपर से नीचे की ओर आ रहा था वह पुनः नीचे से ऊपर की ओर जा रहा है। यह प्रश्न है महोदय, और इसका क्या उत्तर

दिया जाय? महोदय, उत्तर प्रदेश और बिहार में माजिनल इन्क्विमेंट हुआ है, परन्तु यह ग्रान्थ और महाराष्ट्र में भी हुआ है जो कि कांग्रेस गवर्नर स्टेट है। इसलिये कुछ कहने से पहले माननीय सदस्य को इस बात की जानकारी रहनी चाहिए। इसलिये मैंने कहा कि इस तरह से जो चीजें छेड़ी जा रही हैं, उनका क्या उत्तर हो सकता है? माननीय सदस्य ने जानना चाहा है कि जलूस निकालने के लिये कोई दरखवास्त दी गई थी? जिस मजिस्ट्रेट को दी गई थी और उसने क्या व्यवस्था की जिसमें शांति बनी रहे। महोदय, मैं नहीं जानता कोई दरखवास्त गई या नहीं गई, अगर गई होगी, इजाजत ली गई होगी। जो भी घटना हुई, पथराव हुआ, जलूस शांतिपूर्ण था। इस पथराव के लिये मैंने बड़े शब्दों में निंदा की जितनी शक्ति मेरे पास है उस पूरी शक्ति से मैंने निंदा की है। जिन लोगों ने शान्तिपूर्ण जलूस पर पथराव किया यह एक निन्दनीय बात है। पुलिस ने क्या किया? पुलिस ने बीच-बचाव कर के जलूस को शांतिपूर्ण निकाल दिया। माननीय सदस्य ने जानना चाहा कि पथराव किस मकान से हुआ उसका मालिक कौन है और उसकी पालिटिकल लीनिंस क्या है और उसका किसी पालिटिकल पार्टी में रिलेशन है। यह सूचना तो मेरे पास नहीं है और न ही इतने विस्तार में सूचना हो सकती है। यह तो उत्तर प्रदेश विधान सभा में सूचना मांगी जाए तो वहाँ के गृह मंत्री दे सकेंगे। इसमें मेरे पास कोई सूचना नहीं है। उनके विरुद्ध क्या कार्यवाही हुई, इसकी सूचना भी मेरे पास नहीं है। 15 अप्रैल को जो काउंटर जलूस निकला वह रावतपाड़ा और पीपल मंडी के बीच से जुलूम निकल रहा था। जैसे कि माननीय सदस्य कहते हैं कि दो स्थानों पर पथराव हुआ। 15 तारीख को जो जुलूम दूकानदारों की ओर से निकला वह शांतिपूर्ण खत्म हुआ। एफ० आई० आर० दर्ज हुई उसके बाद दोनों तरफ के लोगों को एतराज हुआ। पुलिस ने कोई गिरफ्तारी नहीं की

क्योंकि इसलिए नहीं की कि टेंशन न बढ़ जाए ।
जो तनाव पूर्ण स्थिति . . .

(Interruptions)

श्री देवराव पाटील (महाराष्ट्र) :
जुलूस ने अब हरिजनों पर . . .

(Interruptions)

श्री धनिक लाल मंडल : बीच में उठ कर टोकना शुरू कर देते हैं । प्रशासन ने क्या किया यह भी मैंने आपको बताया कि प्रशासन विजीलेंट रहा । जुलूस को शांतिपूर्ण निकाल दिया । 23 तारीख को जो मौन जुलूस निकला, जो हमारी रिपोर्ट है, जो हमको उत्तर प्रदेश सरकार से प्राप्त हुई है, मैं उसी के आधार पर कह रहा हूँ, जो प्रोमेशन को सपोर्ट कर रहे वाले लोग थे, जो लीडर थे और जो अर्थात् वहाँ पर थी, एस०एस०पी० कलेक्टर, इन दोनों के बीच में यह बात तय हो गई कि पीपल मंडी और रावतपाड़ा से यह जुलूस नहीं निकलेगा और उसके लिए एक आल्टरनेट रूट तय हो गया । क्योंकि वहाँ पर तनाव था । 15 तारीख को घटना के बाद वहाँ पर तनाव था इसलिए डिस्ट्रिक्ट एडमिनिस्ट्रेशन ने परसुएड किया और वे लोग राजी हो गए । किन्तु जब वहाँ जलूस पहुँचा तो जलूस ने उधर से निकलने की कोशिश की इसलिए वहाँ पर टीयर गैस का इस्तेमाल हुआ, लाठीचार्ज हुआ और गिरफ्तारियाँ भी हुई । 35 लोगों की गिरफ्तारियाँ की गई । उसके बाद माननीय सदस्य जानना चाहते हैं कि 23 और 30 अप्रैल के बीच में जो सत्याग्रह हुआ, कोर्ट में भी शांतिपूर्ण सत्याग्रह हुआ । 280 लोगों की गिरफ्तारियाँ हुई जिस में से 220 को छोड़ दिया गया । सभी ट्रायल चलाया गया और एक दिन की हल्की सजा देकर या जो जेल में रहे उसी को काफी मानकर छोड़ दिया गया । उनकी दो मांगें थी । एक मांग यह थी कि जिन लीडर्स की गिरफ्तारियाँ की गई उनको छोड़ दिया जाए । दूसरी मांग यह थी कि कसेज बिदड़ा कर लिए जाएं, जो मामला दर्ज किया गया है उसको वापिस लिया जाए । जैसा कि मैंने अर्ज किया

कि 220 लोगों को छोड़ दिया गया और बाकी लोगों को एडमिनिस्ट्रेशन की ओर से कहा गया कि वे अपनी बेल ले लें हम बेल दे देंगे । केस विद्वाल का जहाँ तक संबंध है डिस्ट्रिक्ट एडमिनिस्ट्रेशन ने कहा कि यह उनके हाथ की बात नहीं है । जो मांगें थी उन मांगों के ऊपर डिस्ट्रिक्ट एडमिनिस्ट्रेशन को पूरी सहानुभूति थी ।

जो माननीय सदस्य ने यह जानना चाहा कि एक मई, 78 को 80 लोगों की गिरफ्तारी कोर्ट में की गयी, वे लोग पुलिस स्टेशन ले जाये जा रहे थे तो कितने स्थानों पर लाठीचार्ज हुआ और गोली चली ? महोदय, मैंने अपने वयान में कहा है कि जब उनको गिरफ्तार कर लिया गया, जो भी वहाँ सत्याग्रह करने गये थे जब उन्होंने अपने गिरफ्तार कराने के लिये आफर किया तो उनको गिरफ्तार कर लिया गया जो कि सिविल डिस्ओबीडियंस मूवमेंट है इसकी जरूर आप जानते भी होंगे यह उसी प्रकार का मूवमेंट है जिस प्रकार का मूवमेंट गांधी जी के नेतृत्व में चला था । इस प्रकार जिन्होंने आफर किया उनको गिरफ्तार किया गया और थाने ले जाया गया । लेकिन वहाँ थाने के बाहर लोग इकट्ठे हो गये और बाहर जब इकट्ठे हुए तो उन लोगों ने पथराव किया एक रोडवेज की बस को जलाया । महोदय, मैं कहना चाहता हूँ कि हमें भी इस बात का अवश्य दुख होता है जब गोली चलायी जाती है और लोग मरते हैं । यह घटना तब हुई जब उन लोगों को जेल से लाया जा रहा था जिन्होंने अरेस्ट होने के लिए आफर किया था । उसके बाद इनको छुड़ाने के लिए अगर पथराव हो, बसें जलायी जाय और इतना ही नहीं उसके बाद प्रदर्शनकारियों ने रेलवे लाइन पकड़ ली, रेलवे लाइनों के पास पथराव तो काफी मात्रा में मिल जाते हैं यही नहीं वे घरों की छतों पर चले गये, यह बातें मैं रिपोर्ट के आधार पर कह रहा हूँ . . .

SHRI M. R. KRISHNA (Andhra Pradesh): From where did you get it?

SHRI DHANIK LAL MANDAL: From UP Government which is primarily responsible for law and order.

SHRI M. R. KRISHNA: But you did not check it up. There is nothing from you. You got it from the police of the UP Government.

श्री धनिक लाल मंडल : तो वे घरों की छतों पर चढ़ गये और घरों से उन्होंने गोलियां चलायीं और इस प्रकार दो स्थानों पर गोली चली। आप यह भी जानना चाहते हैं कि कितने स्थानों पर लाठीचार्ज हुआ है और गोलियां चली हैं। तो महोदय, एक तो घटना घटी जब हरीसिंह ने सेल्फ डिफेंस में अशोक को मारा जिसने कि घर की छत पर चढ़कर गोली चलायी थी और जिसके जवाब में पुलिस इंस्पेक्टर ने भी गोली चलायी जिससे कि वह मर गया। उसके अन्रिक्त दो स्थानों पर और गोली चली। 30 राउंड गोली चली, यदि हरीसिंह को भी लिया जाय तो तीन स्थान हो गये। कुल मिलाकर आज तक वहां 35 राउंड गोली चली। पांच राउंड गोली तब पुलिस जगदीशपुर से लौट रही थी कर्फ्यू का ऐसान करके। इस प्रकार कुल मिलाकर चार स्थानों पर गोली चली और 35 राउंड चली।

श्री बुद्ध प्रिय मौर्य : एक ही टाईम पर ?

श्री धनिक लाल मंडल : थोड़े-थोड़े समय के बाद 15 मिनट से आधे घंटे के बीच में...

श्री बुद्ध प्रिय मौर्य : वगैर किसी आफिसर की इजाजत के...

श्री धनिक लाल मंडल : ए० डी० एम० के आर्डर से। माननीय सदस्य यह भी जानना चाहते हैं कि कौन-सा गिरोह इसके लिए जवाबदेह है। महोदय, जो घटना घटी

है उससे यह इन्फरेस होता है कि यह प्रीप्लान्ड था, आर्गनाइज्ड था। जब आर्गनाइजेशन है, प्रीप्लानिंग है तब इसके पीछे कोई गिरोह होता है, उसका कोई मोटीवेशन होता है। माननीय सदस्य जो यह प्रश्न कर रहे हैं इस वक्त मैं जबाब नहीं बता पाऊंगा कि क्या स्थिति है जांच चल रही है और जांच के बाद ही पता चलेगा। एक माननीय सदस्य ने यह प्रश्न किया कि क्या इसके लिए कोई कमीशन बिठायेगे तो जैसा मैंने कहा महोदय, कि यह राज्य का विषय है लेकिन माननीय सदस्य की भावना को देखते हुए हम उत्तर प्रदेश की सरकार को लिखेंगे कि वे कमीशन बैठाएं, इसकी जांच कराएं।

SHRI K. K. MADHAVAN (Kerala): Sir, I rise on a point of order. I want to ask whether the Home Ministry can escape the responsibility for creating social conditions and a social climate where the Scheduled Castes people have become the worst victims of atrocities perpetrated on them by almost all political groups? How can the Home Ministry say: We have no responsibility? Can the Home Ministry here escape the responsibility...

MR. DEPUTY CHAIRMAN: That will do.

SHRI K. K. MADHAVAN: What is the relevance of the Home Ministry in the Centre? The other day when there was a Consultative Committee meeting for the Home Ministry, I raised the question: What is the relevance of the Home Ministry here? The Home Minister was saying...

MR. DEPUTY CHAIRMAN: That will do. You had your say.

SHRI K. K. MADHAVAN: No, no. Have you created any voluntary organisation which is prepared to come forward to prevent such...

MR. DEPUTY CHAIRMAN: That will do. Order, order.

SHRI K. K. MADHAVAN: Where is the voluntary organisation? Is it not a disgrace to the nation as a whole? The matter was raised in the U.P. Assembly by the Janata Party members . . .

MR. DEPUTY CHAIRMAN: Order, please. That will do.

SHRI K. K. MADHAVAN: This is being done at the cost of the poor people.

DR. BHAI MAHAVIR (Madhya Pradesh): The hon. Member should have enlightened us as to how long it has taken to create these social conditions? Has it . . .

SHRI K. K. MADHAVAN: Has it ever happened in the past in such a massive manner?

SHRI BHUPESH GUPTA (West Bengal): I have very carefully listened to the statement read out here by the hon. Minister. This statement might have been read out in this House by the DIG of PAC—Provincial Armed Constabulary—of Uttar Pradesh. One would expect a more sensible, more humane and wiser statement coming from the Central Minister on a subject of this kind. One would expect also a measure of sympathy and grief expressed because so many people had been killed as a result of the police firing and others have been injured. In the course of the lengthy statement that he has made, you would have noticed not even a word of regret or grief and sympathy to our country men—down trodden, neglected and humiliated—who had been done to death by the forces of law enforcement—as they are called—the ruffian forces of PAC in U.P. Sir naturally we cannot expect a fair statement from him because he is determined to support those criminals who are responsible for this slaughter and blood bath in the city of Agra. What happened? The broad facts are well known. There is no dispute in so far as the facts are concerned. The question arises: Could this have been averted?

Was everything done in order to prevent the situation from taking this turn, as it did? Was it not possible for the Police to keep the situation at that level when it would not be necessary for it, according to them, to resort to this unprovoked firing to kill people? No explanation to that in the statement at all.

Sir, no wonder the matter has been agitating not only the people of Uttar Pradesh—it is reflected in the U.P. Assembly and the Council—but also the rest of the country. And there is demand from U.P.—even from the members of the Janata Party—that Ram Naresh Yadav, the Chief Minister of U.P. is primarily, if not wholly, politically and morally responsible for this slaughter that has taken place in Agra, following the slaughter in Pant Nagar. They have demanded his resignation and we from this House lend our voices to this demand and I also demand that such a Chief Minister should not be there, should not be at the helm of affairs in the biggest State of our country. Shri Ram Naresh Yadav's resignation demand is eminently justified and the Janata Party should see to it that he is replaced by some other Chief Minister. If they have none, they should quit office. This is the first thing. Moral responsibility should be owned up and it is not being owned up. Sir, we read in today's papers in some other connection that so many MPs, Janata MPs from UP, have told the Central leadership of the Janata Party that by May 8 the Centre should intervene to get the resignation of Mr. Ram Naresh Yadav. Such is the Chief Minister ruling the greatest State of our country. We have no emergency now. But it does appear that a kind of emergency has descended on the State of Uttar Pradesh where almost everyday lathi-charge is taking place. Even yesterday, Sir, in Lucknow, the students of a homoeopathic college had been lathi-charged by the police. Not a day passes without some people being attacked by the police forces and the PAC in one part or another of

[Shri Bhupesh Gupta]

Uttar Pradesh. So many firings have taken place. Rule of the gun, rule of the lathi, rule of the battons, banditry by the men in uniform, murder by those who are supposed to maintain law and order, have become the order of the day in the State of Uttar Pradesh under Mr. Ram Naresh Yadav. What do they say? They say that law and order is a States subject. We have been told about this again and again. We are not dealing with an ordinary law and order problem. Does the honourable Minister not know that there are provisions in the Constitution, in the Directive Principles of State Policy in the Constitution and also elsewhere, wherein it is provided that the Central Government must bear certain obligation and responsibility in the matter of governance of the country? Here, Sir, the weaker sections of the community, the Scheduled Caste people, went out for some celebration, well, in a procession and they were attacked. Why should they have been attacked? That is all that I should like to know. Who are those people who have attacked them? If these people were attacked, the attackers should have been punished. But the Government forces opened fire on the victims of this attack! Now, there is the story about violence by the demonstrators who wanted to celebrate the birth day of Dr. Ambedkar and, also, later on wanted to take out a procession. They have been accused of indulging in violence. Sir, the truth is otherwise. There is no violence on their part. Violence has been indulged in all along the line by the police forces. They have been provoked. If Sir one or two stones has been thrown assuming that they had been thrown, does it mean that I should take out my gun, pull the trigger and shoot down the people in the streets like dogs? Is it the order of the day? There is no other way of dealing with such a situation in this country? Sir, once you start shooting, then a chain reaction follows and you pass on from

shooting to more shooting and that has been the experience of police firing in the country. But nothing has been mentioned in the blessed statement that has been read out blatantly and unabashedly by the Minister of State for Home Affairs. I wish Mr. Charan Singh had been here. But he is ill. I do not wish to say anything about him. But I have taken the words of his deputy here in this matter. Sir, first of all I demand that there should be a judicial inquiry, not a departmental inquiry, into the firing. There should be a judicial inquiry by a High Court Judge at least, and that Judge should be appointed in consultation with the Opposition. When you make an appointment of this type, you must see that the person who is appointed on the Commission of Inquiry demands confidence. And I think it should be done in consultation with the opposition in Uttar Pradesh. This is number one. Second, what action has to be taken against the D.I.G.? Nothing is said about him? We have been told by a newspaper that that day "Husbands' Day" was being observed. We have heard of so many days, but we have never heard of "Husbands' Day. Tomorrow there may be 'Wives' Day, Children Day, Uncles' Day, Son-in-law Day, Daughter-in-Law's Day, and so on... (Interruptions) We should like to know whether it is a fact that there was the so called Husband's Day there being organised and I.G. was becoming more of a husband than an I.G., when incidents were taking place. Since it has been reported in the newspapers, we should like to know this. In any case, Sir, disciplinary action should be taken against the DIG, PAC. Provincial Armed Constabulary of Uttar Pradesh is notorious for its violence, for its shooting, for its trigger happiness, for its thirst for blood, for its acts of violence against the people, and something should be done about it. What action are you taking against the DIG? Even last night there was a firing, I am told. In Uttar Pradesh, so many times firings have taken place all over the State. Then we are told that the Uttar Pradesh people have

gone violent. Suddenly have they gone violent? One year ago you were praising them because you got all their votes—two-thirds seats anyhow. Having got these seats and entrenched yourselves in power, you have taken to malign the people of Uttar Pradesh. It is not merely ingratitude; it is an insult and affront to the people, which ought to be condemned by Parliament. Our Uttar Pradesh people have not become a mob of violent people... (*Time Bell rings*). They are attacked; they are pounced upon; they are harassed; they are being provoked by an incompetent, by a corrupt, by a soulless, by a cruel, by an arrogant government headed by one man called Ram Naresh Yadav, who is being condemned even by his own party men. Such Government is in power. It is a standing provocation to the people when you put such men in power. The very sight of Ramesh Naresh Yadav in the authority of power in Lucknow is a provocation—just a provocation—to the people in a way. Such people should not be tolerated. Who is going to deal with the political aspect of this situation, in which Ram Naresh Yadav has the backing of the Home Minister Mr. Charan Singh, and...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BHUPESH GUPTA: I am finishing. That is why he is continuing in this position. I cannot understand it. During the last few days, every day the Uttar Pradesh incidents are coming up. Sir, I am not supporting the other regime. But must you follow the example and improve upon it? If they killed ten men, must you kill 20 men? If there had been 20 firings under the Congress rule in one month, must you show your brilliance and excellence by resorting to firing 40 times? Is it the way you want to show that you are a better government? . . . (*Time bell rings*) Is it the way you want to show that you are a better government than the

Indira Gandhi's government or the previous government? Is it the way you are dismantling the emergency? Sir, we hear talks about civil liberties in democracy. What are you testing in Uttar Pradesh? What are you doing there? (*Time Bell rings*). Why is this so in a particular State? We should like to know all these things from the Government.

MR. DEPUTY CHAIRMAN: Please finish.

SHRI BHUPESH GUPTA: We regret that the Prime Minister is not here. He should have been here today. What has Mr Charan Singh said about the central leadership? You can understand that if Mr. Charan Singh makes an indictment, he himself is a party to it. But the trouble is that he thought that he was calling somebody black. But he himself is a party to it.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please finish.

श्री शिव चन्द्र झा (बिहार) : श्रीमान्, मेरा पाइंट ग्राफ आर्डर है। मैं रूल की किताब पढ़ रहा हूँ।

SHRI BHUPESH GUPTA: After the police firing, you show the rule book. It is a joke. It is a colossal joke. It is the joke of the year. What does this rule book contain? Which rule are you reading? Read it.

श्री शिव चन्द्र झा : श्रीमान्, मैं रूल 180 आपके सामने पढ़ देना चाहता हूँ—

"180(1) A member may, with the previous permission of the Chairman, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement or ask for time to make a statement at a later hour or date.

(2) There shall be no debate on such statement at the time it is made."

श्रीमन्, मैं आपसे जानना चाहता हूँ कि यहां पर डिबेट इस पर होगी या इसका जवाब आप लेंगे ? जो कालिंग अटेंशन पर डिबेट हो रही है यहां इसका जवाब आयेगा । तो दूसरे जो लोग हैं उनको भी मौका मिलना चाहिए ।

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI BHUPESH GUPTA: You don't expect me to say anything on it.

MR. DEPUTY CHAIRMAN: I expect you to finish.

SHRI BHUPESH GUPTA: The hon. Minister should make a brief statement. He has made a very long statement in the beginning. You should have got up at that time. Then we are not debating. Every speech can be called a debate. You are also debating. I am asking questions. I think the hon. Member has no faith in what he has said. He has said it in good faith. I have respect for him. But misunderstanding of rule is not the highest qualification of a Member of Parliament. Now, I am coming to that (Time bell rings) I am finishing.

सदन के नेता (श्री लाल कृष्ण आडवाणी): उप-सभापति जी, माननीय सदस्य ने जो नियम बताया वह वास्तव में उनके लिए आश्चर्य की बात होगी क्योंकि वह नये आय हैं यहां पर । आखिर तो लिखा हुआ है कि उसके बाद चर्चा नहीं होगी । तो भी जिस प्रकार से यह चल रहा है, यह चर्चा ही नहीं चर्चा की सीमा भी नहीं है । मेरा निवेदन यह है कि हमारे यहां पर कुछ परंपरायें हैं । रूल में लिखा हुआ है, लेकिन हम कुछ परंपरायें यहां बताते हैं जिनके अनुसार सदस्य सवाल उठाते हैं और उन पर मंत्री जी उत्तर देते हैं । लेकिन कोई नियंत्रण जरूर होता चाहिए । मेरा निवेदन

यह है कि 12 बजे से 1 बजे का समय निश्चित रहे और सारा सदन उस पर सवाल करे और अगर कालिंग अटेंशन इतना लम्बा हो जाता है कि 1 बजे समाप्त नहीं होगा तो मेरा निवेदन है कि 1 बजे लंच के बाद दो बजे उसे फिर शुरू कीजिए । लेकिन यह जो एक प्लैक्स-बुल स्थिति हो गई है कि दो बजे ढाई बजे या चाहे जितना समय रहे, यह न हो । यह मेरा आपसे निवेदन है ।

1 P.M.

SHRI BHUPESH GUPTA: So, we are grateful to the Leader of the House because he had to say something and he had said something. And he made his presence felt, felt in the typical Advani way. I must say that also. So, I would not trouble him any more because he knows what he has said and it makes no sense either to me or to the House or even to himself. Sir, all I say now is, the hon. Ministers, when they make statements on such a matter, should themselves investigate and should not just read out the police version. What he had given is really a police version which is not corroborated by what has transpired in the Legislature, what even the Janata Party members in the UP Assembly are saying—I repeat, what even the Janata Party members are saying. It is not a party issue. Sir, somehow or the other, the Scheduled Caste people seem to be under the additional intensified attack. And I know. Sir, some people are encouraging it, vested interests, no doubt. But the Home Minister somehow or the other has created the impression in the country that you can go at the Harijans, you can attack them, whether you are the PAC or a landlord or just an ordinary goonda, and nothing much will happen. And the UP Government has beaten all records by adding to that impression. Therefore, Sir, with three demands I sit down. One: Disciplinary action against the DIG, PAC straightaway. The Centre should take it up immediately and let the State Government

act Two; Judicial enquiry by a person of not less than the status of a High Court judge to be appointed in consultation with the Opposition in Uttar Pradesh. And there; Last but not the least, we should create better climate. It is no use Mr. Morarji Desai only appealing to all the Opposition parties to discuss and arrive at a consensus in order to maintain peace. We all agree. We are in agreement with him. But then with such a Chief Minister as Mr. Ram Naresh Yadav sitting in a place of position and authority, wielding almost unlimited power as if he is in emergency, Sir, we cannot think of any improvement in the situation. Therefore, on account of the moral responsibility for the shooting at Agra, for the sake of the future and in order to tranquilize the situation, Mr. Ram Naresh Yadav should be asked by the nation—and I think, we should make our voice felt in this—to resign from his post. Well, I am not asking for the Central intervention or any such thing. It is possible for us to raise our voice morally so powerfully that even an unrepentant Ram Naresh Yadav finds himself uncomfortable to occupy the chair which he is occupying at Lucknow. Hence, his resignation has become a national necessity. For the sake of Uttar Pradesh and for the sake of the country, it must be ensured. Finally, Sir, Mr. Charan Singh should not protect him because he has become the protector of all the wrong types of Chief Ministers, whether it is Mr. Devi Lal or Mr. Ram Naresh Yadav. I think that Mr. Charan Singh also must bear the responsibility since his hatchet-man is responsible for all that is happening in Uttar Pradesh. Sir, may I therefore end by appealing to our friends of the Janata Party to raise their voice along with others in the country for the removal of Mr. Ram Naresh Yadav from the office of the Chief Ministership? A man so incompetent, so aggressive, so indifferent to the rights and liberties of the people, so callous and soulless should not be in a position of such high authority in the interest of the nation, of democracy and above all

of the people of Uttar Pradesh. Will you Mr. Leader of the House, kindly convey the sentiments expressed here to your colleagues and to your Ministers in Uttar Pradesh, so that sanner counsel prevail there?

SHRI N. G. RANGA (Andhra Pradesh): Sir, I suggest that we meet again after lunch because there are so many speakers here who want to speak. How do you think it will be possible for us to finish it now? Why don't we meet after lunch?

MR. DEPUTY CHAIRMAN: All right, we adjourn to meet at 2 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock, **Mr. Deputy Chairman** in the Chair.

SHRI BHUPESH GUPTA: What is the reply? He has not given the reply.

MR. DEPUTY CHAIRMAN: I will request hon. Members kindly to be brief.

SHRI BHUPESH GUPTA: He has to reply.

SHRI DHANIK LAL MANDAL: He wants the reply to be brief.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAMKRIPAL SINHA): He has already replied. And you have expressed your view-point.

श्री धनिक लाल मंडल : महोदय, माननीय सदस्य ने जो यह आरोप लगाया कि मैंने इस घटना की निन्दा नहीं की और मैंने खेद नहीं प्रकट किया, यह उचित नहीं है। मैं माननीय

[श्री धनिक लाल मंडल]

सदस्य को यह कहना चाहता हूं कि मैंने अपने बयान के आरंभ में ही कहा कि यह दुःखद घटना है और इसकी निन्दा होनी चाहिए और पुनः मैंने यह भी कहा कि जब आदमी मारे जाते हैं तो हमको उसका खेद होता है और मुझे इसका खेद है। प्रश्न यह नहीं है। प्रश्न यह है कि जो प्रवृत्ति पिछले कुछ दिनों में हो गई है, हिंसा का वातावरण बन गया है, कानून और व्यवस्था को अपने हाथ में लेने की बात हो गई है, यह चिन्ता का विषय है। प्रधानमंत्री जी ने सभी पक्षों से अपील की है और उन्होंने यह भी कहा है कि वे शीघ्र ही इस संबंध में सम्मेलन बुलाने जा रहे हैं जिसमें विरोध पक्ष के माननीय नेताओं को भी बुलाएंगे। उन्होंने यह अपील भी की है कि देश की प्रगति के लिए यह आवश्यक है कि विरोध पक्ष इसमें सहयोग करे और देश में इस तरह का जो वातावरण बन रहा है, उसको रोका जाए। माननीय सदस्य ने हस्बैंड डे की बात कही। हस्बैंड डे एक अर्थ से मनाया जा रहा था। लखनऊ में जो अधिकारी हैं...

DR. V. P. DUTT (Nominated): Just like against cruelty to animals.

DR. RAM KRIPAL SINHA: I hope that is not your experience.

श्री धनिक लाल मंडल : उनकी पत्नियां साल में एक दिन इकट्ठा होती हैं। उसके लिए पहले से समय निश्चित होता है... (Interruptions) यही तो बता रहा हूं। हस्बैंड भी आते हैं...

SHRI BHUPESH GUPTA: I hope unlike me you are a husband.

श्री धनिक लाल मंडल : अधिकारियों की पत्नियां एक गर्से से मनाती हैं। यह केवल इस साल की बात नहीं है। यह पिछले दिनों से अधिकारियों की पत्नियों के लिए एक खास दिन जो मुकरर होता है उसमें सभी अपने पतियों को बुलाती हैं...

SHRI BHUPESH GUPTA: Husband's Day was there?

SHRI DHANIK LAL MANDAL: It was there, It was fixed for 1st May, 1978. It was fixed long before; not on that very date. This date was fixed long before.

लेकिन इससे इसका कोई संबंध नहीं है। आई०जी० पुलिस को चार्ज किया गया कि वे उसमें व्यस्त थे। ऐसी बात नहीं है। गृह सचिव, आई०जी० पुलिस और मुख्य सचिव, ये तीनों रात 9 बजे तक चीफ सेक्रेटरी के रूप में थे और सारी चीजों की जानकारी ले रहे थे और निर्देश दे रहे थे... (Interruptions) हस्बैंड डे पहली मई को होता है लेकिन आई०जी० पी०, होम सेक्रेटरी

...They were in the room of the Chief Secretary till 9 P.M.

वे लोग रात 9 बजे तक जानकारी ले रहे थे, आगरा की सारी जानकारी ले रहे थे और उचित निर्देश दे रहे थे। इसलिए इसका कोई तालमेल नहीं बैठता...

SHRI BHUPESH GUPTA: How the Husband's Day could be held without any husband at all?

DR. RAM KRIPAL SINHA: You ask the wives.

SHRI BHUPESH GUPTA: Some husbands must have been there. Who were they?

श्री धनिक लाल मंडल : महोदय, माननीय सदस्य ने कहा है कि मैंने जो रिपोर्ट सदन में पढ़ी वह किसी डी० आई०जी० पुलिस की रिपोर्ट थी। महोदय, यह एक बहुत ही खतरनाक सिद्धांत होगा, डेजर्स प्रिंसिपल होगा क्योंकि हम यहां जो बयान देने हैं वह राज्य सरकारों से जो हम को खबर प्राप्त होती है... जो सूचना मिलती है उसी के आधार पर हम यहां बयान देते हैं। यदि हम इससे डिपार्ट करें, अलग चले और राज्य सरकार हमको जो खबर देती है उसमें भिन्न करें, भिन्न बयान दें तो इसका नतीजा क्या होगा? (Interruptions) उसका नतीजा यह होगा कि राज्य सरकारें हमको रिपोर्ट भी नहीं देंगी क्योंकि यह उनका विषय है।

MR. DEPUTY CHAIRMAN: Please listen to him. You will have your say.

श्री धनिक लाल मंडल : मैं माननीय सदस्य को बताता हूँ कि यहाँ उत्तर प्रदेश की घटना हो या बंगाल की घटना हो और अगर वह सरकार हमको रिपोर्ट न दे, उस घटना के आधार पर रिपोर्ट न दें तो क्या स्थिति बनेगी ? आन्ध्र में कोई घटना हो अभी घटना हुई भी थी । माननीय सदस्य जानकारी चाहते थे इसलिए हमने उनको जानकारी दी । यदि आन्ध्र प्रदेश की सरकार जो हमको सूचना देती है, खबर देती है उसके आधार पर हम बयान न दें, एक भिन्न बयान दें तो क्या स्थिति बनेगी ?

SHRI BHUPESH GUPTA: I understand your point, but then you should have said that you are just reading out the information that has been given by the State Government.

SHRI DHANIK LAL MANDAL: That is what I said, that is in my report.

SHRI BHUPESH GUPTA: But we want your statement and not what the State Government has sent to you. Many times it had happened. We had been in the Government also. Different reports were read out.

श्री धानक लाल मंडल : तो इसलिए मैंने यह कहा और मैं माननीय सदन के लिए भी रखना चाहता हूँ कि माननीय सदस्य जो कह रहे हैं उससे कितनी गलत और कितनी खतरनाक बात होगी। राज्य सरकारें जिस विषय पर रिपोर्ट दें और हम उसकी दूसरी रिपोर्ट दें तो क्या स्थिति बनेगी, मैं यही निवेदन कर रहा था।

माननीय सदस्य ने डी० आई० जी० पी० ए० सी० के सस्पेंशन की बात की। उन्होंने कहा कि डी० आई० जी० को सस्पेंड किया जाय।
लगर क्यों किया जाये इसके लिए उन्होंने कोई

अभियोग नहीं लगाया। डी० आई० जी० के विरोध में उन्होंने कोई जानकारी नहीं दी जिसके आधार पर हम जांच करवाते और जिसके अनुसार उत्तर प्रदेश सरकार को कहा या लिखा जाता। ऐसी कोई भी सूचना उन्होंने हमको नहीं दी। महोदय, यदि उनके पास कोई सूचना हो कि उन्होंने कोई गलती की है तो वह मुझे दे दें मैं उसकी तहकीकात करवाऊंगा और उसके आधार पर कदम उठाऊंगा।

माननीय सदस्य ने जुडीशियल इन्क्वायरी की बात की। जैसा कि मैंने मौर्य नाहव के प्रश्नों के उत्तर में बताया कि मैं इस संबंध में इस सदन के माननीय सदस्यों की जो भावनायें हैं वह उत्तर प्रदेश के मुख्य मंत्री तक पत्र के द्वारा पहुंचा दूंगा और उस पर निर्णय लेना उनका काम है।

महोदय माननीय सदस्य ने उत्तर प्रदेश की सरकार को खत्म करने की बात की। मैं बहुत अदब से कहूंगा . . .

SHRI BHUPESH GUPTA: Only the Chief Minister.

श्री धनिक लाल मंडल : चीफ मिनिस्टर सरकार होता है। मैं निवेदन करूंगा कि यह उत्तर प्रदेश की विधायिका का अधिकार है। इस सम्मानित हाऊस का नहीं है इसलिए अच्छा हो कि यह काम उन्हीं पर छोड़ दिया जाये।

SHRI DINESH GOSWAMI
(Assam): May I raise a point of order? Sir, the reply of the hon. Minister has raised an important question in the House. I will take only one minute.

MR. DEPUTY CHAIRMAN: If it is on the point raised by the hon. Minister, there cannot be a point of order. You can raise a discussion on a separate occasion.

SHRI DINESH GOSWAMI: Sir, my point of order is on the reply given by the Minister. You will please listen to me.

MR. DEPUTY CHAIRMAN: I know what you are going to say.

SHRI DINESH GOSWAMI: The reply of the Minister has created a delicate position. The hon. Minister has said that he could not call for another report because it was a matter which is the concern of the State Government and that he had to rely on the State Government's report. If this matter is entirely within the purview of the State Government, then this House has no right to discuss matter. If you read the Calling Attention Motion, it mentions atrocities and killing of Scheduled Caste people. That is a subject which comes under the Central List. Therefore, if we entirely rely upon the report of the State Government on the ground that we cannot go beyond the report of the State Government, this House would be absolving itself of the responsibility to look after the interests of the Scheduled Castes which has been enjoined upon this House by Constitutional provisions. Therefore, if the position is that it is merely a law and order question, then this House has no right to discuss it. But we are discussing it because certain matters pertaining to the Central Government's jurisdiction have come in. Therefore, the hon. Minister cannot absolve himself by merely saying, "I have got no other information". If the entire report proves to be false, can I bring a Privilege Motion against him? He is completely absolving himself from the responsibility and this House is absolving itself from the responsibility of protecting the interests of the Scheduled Castes, which is a matter which is within the purview of not the State Government but the Central Government. Therefore, Sir, a ruling is called for from you whether the hon. Minister can take shelter behind the report coming from the State Government. I

can understand that if it is an ordinary matter of law and order, he can take shelter. But this question relates to the matter of Scheduled Castes, which is within our purview. So can he take that shelter?

MR. DEPUTY CHAIRMAN: There is no point of order. The hon. Minister has the right to give whatever information is available and put it in whatever manner he likes, Mr. Naidu.

SHRI BHUPESH GUPTA: Sir, you have not clarified his point.

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): I am very sorry for what has happened in Agra. So many people have died. My sympathies are with their families and my sympathies are with the people who were injured in the firing

Sir, on the 14th, the neo-Buddhists wanted to celebrate Ambedkar Day. They went in a procession. The procession was attacked by hooligans, or people instigated by somebody. They attacked them to create trouble so that they can tar the image of the Janata Party, or the image of the Chief Minister. That seems to be the reason. Afterwards what happened was that on the 15th the neo-Buddhists went in a silent procession. Even then the police or the Magistrate who was there did not act. On the previous day when there was trouble, they should not have allowed or given the licence on the 15th again for a procession. They had not done it. I am sorry, on the 15th an anti-procession was there—that is the people who were against these people—the hooligans—went in a procession. On the 23rd, the Ambedkar Committee people went in a silent procession. They should not have allowed these things when on the 14th...

SHRI K. K. MADHAVAN: Which one? The silent procession or the other one? How can you prevent a silent procession?

MR. DEPUTY CHAIRMAN: Please let him speak.

SHRI N. P. CHENGALRAYA NAIDU: I am not going to speak to your taste. I am here to speak to my taste and on my behalf rather than your behalf.

So, Sir, on the 14th, these people wanted to celebrate Dr. Ambedkar's birth-day in a fitting manner. They had done it. The Government should have given all protection, the police should have given all protection to the procession. But the police failed to do so. The hooligans, instigated by somebody or by some political party tried to tar the image of the U.P. Chief Minister or the Janata Party. They attacked them. On the next day, i.e. on the 15th, these hooligans took out a procession. How could the police, or the Magistrate, or anybody allow this procession, or give licence for such a procession? But they did it. The U.P. Government should have taken action against those police officers or the Magistrate. They should have suspended the police officers or the Magistrate. They have not done it. Sir, again, on the 23rd April a silent peaceful procession was organised. The authorities should not have given permission for it. Now in spite of this procession being a silent procession there was trouble.

And what happened on the 1st? There was a demonstration. The police could have managed it but they did not do it deliberately. It appears the police are with the hooligans who created trouble there. They connived with the hooligans. The responsibility, obviously, is that of the police. Obviously, it was all organised on the instigation of somebody and the police opened fire. There is connivance between the police and the hooligans. The police and the hooligans are acting at the instigation of a political party of this country who are out to tar the image of the Janata Party or the U.P. Chief

Minister. The police instead of protecting the peace-loving people have failed in their duty. In view of this, may I know, Sir, whether the Government is going to take action or whether the Government is condoning the attitude of the police?

Sir, this question is connected with the Scheduled Caste people and the Central Government will be within their right to advise the Chief Minister of U.P. to suspend those police people who are responsible for shooting. The magistrate is responsible for giving the shooting order, or the one for allowing to take out this procession must be taken to task. They should be suspended immediately.

Sir, I am very sorry that unfortunately these Harijans are being subjected to this type of trouble in the country. As you might notice, the trouble on Harijans started only after the elections everywhere, whether it is in Bihar, or in U.P. or in Rajasthan. In South also in Andhra Pradesh, there was some trouble. A Harijan was beaten to death in the police station itself. In Andhra Pradesh the Congress (I) is in power. But for that incident can we blame the Home Minister Mr. Charan Singh, here? Or should you blame Chief Minister Chenna Reddy? In any case Home Minister Charan Singh cannot be held responsible for that. For that the police officers who were responsible for beating him to death should be punished. Instead of punishing the police officers responsible for that you are blaming Chief Minister Chenna Reddy or the Home Minister here. Why should you blame them? This is something very bad. They are being made a tool.

Sir, I am told that the President of a political party went to Agra before this firing took place. There was no trouble there before that. The leader went there by car, addressed the people, incited them and reached Azamgarh in time. This is how the whole

[Shri N. P. Chengalraya Naidu]
episode happened. If a political party's President or some such person is not behind this student how could this happen?

AN HON'BLE MEMBER: By that leader you mean Mrs. Indira Gandhi?

SHRI N. P. CHENGALARAYA NAIDU: I do not want to name anybody. This is how all this is happening.

Now, the hon'ble Home Minister said that his statement is based on the information received from the State Government. What for is your Special Police Establishment meant? Can you not instruct your S.P.E., to go and find out, in co-ordination with the local police? If the Home Department were sincere they could get the correct information. The Home Ministry should be able to get true information about this political leader who went to Agra and fomented trouble? There was already some trouble and that leader poured oil over fire and all this happened.

Today everybody is accusing poor Charan Singh that he is responsible. After all, they want something to beat with. They have to accuse the ruling party on one pretext or the other. Whenever a chance comes they want to beat the ruling party.

Sir, I was told that the Communists have no belief in God. But today, I am glad, Mr. Bhupesh Gupta chanted the name "Ram Naresh Yadav," "Ram Naresh Yadav" so many times that I am sure he will definitely go to Swarga. At least in his old age he is remembering God. Sir, this is the fate of this country and this is the fate of the Harijans and the backward classes. Political parties want to gamble in their name and harm them. This is very bad. I want the Government, especially the Home Ministry, to be firm and to take severe action against those police officers and magistrates

who are responsible for this either here, in Bihar or any other State. They must take action and they must not say it was a law and order situation. This concerns the Harijans and the Central Government has got every right to interfere. So they must interfere. Now I ask the Government whether they are going to get their own information about this political leader who has gone there and instigated these people for some more trouble and also I want to know whether they have sent their Special Branch people to find out the truth about what happened there. Will the Government take action against the Magistrate and the police officers who are responsible for instigating this trouble and also for shooting the people? Sir, I want to know the answers.

श्री धनिक लाल मंडल : उपसभापति महोदय, मैंने प्रश्न का उत्तर दे दिया है ।

SHRI N. P. CHENGALRAYA NAIDU: Sir I have not got the answer from the Minister.

श्री उपसभापति : कुछ तो कहिए ।

श्री धनिक लाल मंडल : मैंने प्रश्नों का उत्तर दे दिया है महोदय, जहाँ तक जांच की बात है ..

SHRI ARVIND GANESH KULKARNI (Maharashtra): He is thanking you for defending him.

SHRI N. P. CHENGALRAYA NAIDU: Sir, the Minister is discriminating against me. When hon. Shri Bhupesh Gupta and hon. Shri Buddha Priya Maurya spoke for half an hour each, his reply lasted 15 minutes but when I speak he takes hardly two minutes to reply. Sir, this is discrimination.

SHRI BHUPESH GUPTA: Sir, I am very sorry if the hon. Member feels that I am being favoured. But

he has spoken so beautifully and nicely that it does not call for any reply at all.

श्री धनिक लाल मंडल : मेरे मन में माननीय सदस्य के प्रति कोई डिस्क्रिमिनेशन का भाव नहीं है। परन्तु माननीय सदस्य ने जो प्रश्न किये हैं, मैंने उनका उत्तर दे दिया है।

श्री मनुभाई मोतीलाल पटेल (गुजरात) : एक सवाल का उत्तर नहीं आया है। उसमें पूछा गया कि जो पोलिटिकल पार्टी है, उसका क्या कनेक्शन है जो वहां पर गई।

श्री धनिक लाल मंडल : मैंने इस प्रश्न का भी उत्तर दे दिया है। मैंने कहा कि जो घटना घटी, उसका इन्वैन्स एक है और जो यू०पी० की सरकार जाच कर रही है, उसी से तथ्य आयागा। अभी मैं किसी पार्टी या किसी ग्रुप को आइडेंटिफाई नहीं कर सकता, क्या मोटिवेशन था उसका, यह भी नहीं बता सकता जब तक कि जांच नहीं हो जाती है और हमको रिपोर्ट ही मिलती है।

श्री भोला पासवान शास्त्री (बिहार) : उपसभापति जी, आगरा में जो घटना घटी उसको मैं बड़ा ही दुर्भाग्यपूर्ण और दुःखद मानता हूं। जब गृह मंत्री जी अपना वक्तव्य पढ़ रहे थे तो मैं उसको बड़ी गौर से सुन रहा था और जब उन्होंने पढ़ना खत्म कर दिया तो मेरे मन पर जो इम्प्रेसन पड़ा, वह यही पड़ा कि जो आगरा में दुर्घटना घटी उसमें यू०पी० सरकार की जवाबदेही है, एडमिनिस्ट्रेशन ने वहां काम नहीं किया। एडमिनिस्ट्रेशन का पूरा-पूरा फेल्योर है। इन्होंने भी कन्डैम किया है, कहा है कि हमने काफी कन्डैम किया कि ऐसा काम क्यों हुआ। तो डिटेल की क्या बात है। वंदे तो खुद भी नहीं जानते हैं। तो जो रिपोर्ट आई है, उन्होंने भी कन्डैम किया

है। कभी-कभी मंत्री भी कन्डैम करते हैं कि राज्य में जो काण्ड होगा तो सिवाए राज्य सरकार की एजेंसी पर डिपण्ड करने का मेरे सामने कोई मवाल नहीं है, एक बात है, क्योंकि वे तो प्रत्यक्ष वहां नहीं होते, न गृह मंत्री होते हैं। लेकिन यह कभी भी नहीं हुआ है कि राज्य सरकार जो रिपोर्ट दे दे, उसको यह यहां पढ़ दें। यह कभी नहीं होता है। यह राज्य सरकार और केन्द्र सरकार के बीच की बात है। यदि उस रिपोर्ट को मत्त्व मान कर के आते हैं, तो आपको यह स्वीकार करना पड़ेगा कि जो लिखा है, वह सही लिखा है। इस बहस पर आपको यहां पर जवाब देना चाहिए। लेकिन यह तो हम लोगों की बात हुई। राज्य सरकार और केन्द्र सरकार के बीच में जो बातें होती हैं उनमें कहां क्वाबट है केन्द्रीय मंत्री को या गृह मंत्री को चीफ मिनिस्टर से या चीफ सेक्रेटरी से यह दरयापत करना चाहिये कि अमली बात क्या है? आप कहो कि हमको पार्लियामेंट में जवाब देना है। यहां के मेम्बरों की फीलिंग को आप जानते हैं। वह तो आखिरी सूत्र है बचाव का कि राज्य सरकार जो रिपोर्ट भेजेगी उसे आप बता देंगे। उसके अलावा आपका क्या बचाव हो सकता है ये तो सोचें। यह तो आखिरी महारा है लेकिन इस सहारे से बेसी दिन काम नहीं चलेगा।

हरिजनों की समस्या राष्ट्रीय समस्या है। आपकी सरकार कहती है, प्राइम मिनिस्टर कहते हैं कि यह राष्ट्रीय समस्या है और राष्ट्रीय स्तर पर हल होनी चाहिए। आप उनको पूछ सकते हैं कि आपको यहां जवाब देना है। उन्होंने लिखकर जवाब भेज दिया, आप उनसे कह सकते थे, सवाल पूछ सकते थे कि मेम्बरों की यह फीलिंग है। आप उनको क्रास करते कि जो रिपोर्ट आपने पढ़कर मुताई है उसके बारे में पहले अपने माइंड में खुलासा करके आते तो आपको यह नहीं कहना पड़ता कि जवाब नहीं देनी तो हम क्या करें?

[श्री भोला पासवान शास्त्री]

गृह राज्य मंत्री सदन के दया के पात्र है। दया के पात्र होने में आप शासन नहीं चला सकते हैं।

श्री उपसभापति महोदय, मैं आपको वताऊँ कि जब मैं मुख्य मंत्री था बिहार में तो मुझे रिपोर्ट मिली कि एक कैदी ने बाकीपुर जेल में फांसी लगा ली है। मानिग में हम सेशन में आये थे तो कर्पूरी ठाकुर और तिवारी साहब थे, उन्होंने कहा कि जूडिशल इक्वायरी होनी चाहिए। सवेरे में ही हड़ताल कर दी। जो कुछ करना था, करना चाहिए था उन लोगों ने किया। हमने बुलाकर पूछा आई० जी० प्रिजन को तो उन्होंने कहा कि हमको तो यही रिपोर्ट मिली है। मैंने पूछा कि कैसे लगाई फांसी तो बताया कि धोती खोलकर गले में बांधकर लटक गया और मर गया। रिपोर्ट यह कहती थी। अब हम लोग तो जेल में रहे हुए हैं तो हमको शक हुआ कि वहाँ पर लोग सोये हुए थे और सभी कैदी थे। उनके बीच में वह धोती खोलकर गले में बांधकर नहीं मर सकता। यह कामनसेंस की बात है। वह आदमी मारा गया था, कैदियों में आपस में झगड़ा था उसका गला घोट दिया गया और उसको मार दिया गया। तो सबसे पहला काम हमने किया वह जूडिशियल इक्वायरी का किया, इसकी जांच होनी चाहिए। तो अगर नहीं पूछा जाए मान लीजिए तो गृह मंत्री को जो रिपोर्ट मिली वही पढ़ देंगे। तो इससे आपका काम चलने वाला नहीं है। रिपोर्ट पढ़ते-पढ़ते, सुनते-सुनते हम लोगों का धैर्य नहीं रह गया है। इतना बड़ा कांड आगरा में हो जाए, जो कि हमारे बगल में है। तो इसकी सच्चाई आपको जाननी चाहिए। रिपोर्ट पढ़कर आपका काम खत्म नहीं होता। मैं जानता हूँ कि सरकार के लोग अन्दर से तो घुटते हैं, भीतर से रोते रहते हैं, ऊपर से मुस्कारते हैं। वह कठिनाई मैं जानता हूँ। लेकिन यह ऐसा

मामला है कि हरिजनो के जलूस पर, डा० अम्बेदकर साहब के जलूस में, प्रोसेशन में वह घटना हुई है जो अभी तक कभी नहीं हुई है। वहाँ पर ट्रुप्स बुलाये जाते हैं। ट्रुप्स जाने का मतलब आपका है। वह तो गवर्नमेंट आफ इंडिया की है। आप पूछ सकते हैं कि क्या सीरियसनेस थी कि ट्रुप्स बुलाये गये।

दूसरी बात जो आप कहते हैं कि इक्वायरी हम नहीं कर सकते हैं क्योंकि स्टेट सब्जेक्ट है, वह ठीक नहीं क्योंकि मैं गलती नहीं करता तो हिन्दू-मुस्लिम राइड्स हुए थे, आप स्पीकर थे वे जानते हैं, यहाँ से कहा गया कि आप इक्वायरी बैठाइये। यहाँ से इक्वायरी बैठवाई गई, दयाल कमीशन बैठायी गया जिसकी रिपोर्ट लाइब्रेरी में है। आप कैसे कहते हैं कि हम नहीं कर सकते। करना चाहें तो वह कर सकते हैं। आगरा हमारे देश में है। अगर कोई स्टेट गवर्नमेंट वह व्यू ले कि हम इक्वायरी नहीं करेंगे तो आप बैठे रहेंगे? आपको जवाब देना होगा ठीक-ठीक। इसलिए आप टालमटोल करके नहीं जा सकते हैं। इतनी जल्दी चली गई, 7-8 आदमी मारे गये हैं, ट्रुप्स चले गये हैं, यह क्या ऐडमिनिस्ट्रेशन है आपका? यह ऐडमिनिस्ट्रेशन है आपका। यह साधारण ला एंड आर्डर की बात नहीं है। एक समाज जो सबसे पिछड़ा समाज है दिन-रात आप उसकी दुहाई देते रहते हैं और कहते हैं कि हम हरिजनों के लिये यह कर रहे हैं, वह कर रहे हैं, आज वही हरिजन मारा गया है, पुलिस फायरिंग से मारा गया है। आप के पास रिपोर्ट ठीक नहीं है। आप उससे पीछे नहीं हट सकते। आपके चीफ मिनिस्टर से असेम्बली में भी पूछा गया है, अखबारों में छपा है। उन्होंने कहा है मेरे पास पूरी रिपोर्ट नहीं है। मेरा कहना है उनकी अपनी संतुष्टि के लिये स्वयं आगरा जाना चाहिये था। यह ठीक है सब बातों की जानकारी वहाँ बैठे नहीं मिल सकती। यह मुमकिन भी नहीं है।

श्री अरविन्द गणेश कुलकर्णी : वह कैसे जायेंगे वह तो पालिटिक्स में हैं। किसी को लाने हैं किसी को निकालने हैं। उनके लिये अपनी कुर्मी को बचाने का प्रोग्राम है।

श्री भोला पासवान शास्त्री : मैं बताना चाहता हूँ कि अगर कही कांड होता था अपने राज्य में और रिपोर्ट से संतोष नहीं होता था तो मैं अपने आप से जाता था। मैं आपको बताऊँ कि यहाँ खबर पहुंची है कि बिहार में 26 परसेंट रिजर्वेशन के लिये जो आंदोलन चल रहा है उसमें वे ही लोग हैं जो 26 परसेंट रिजर्वेशन के फेवर में हैं। उन लोगों ने प्रोमैशन निकाला। जब जयप्रकाश नारायण को 75 लाख की थैली भेंट की गई थी तो उस वक्त भी लाठी चार्ज हुआ था। वह जो प्रोमैशन निकला था वह भी बैकवर्ड क्लास के लोगों का था। लाठी चार्ज हुआ था। खैर बात यह है कि रिपोर्ट यह है कि चीफ मिनिस्टर बयान देना चाहते थे जबकि बयान टाइप होने के लिये सेक्रेटैरिएट के टाइपिस्ट के पास गया तो उसने टाइप करने से मना कर दिया। उसने कहा कि किसी दूसरे से टाइप करा लो। जब यह हालत हो जाती है तो आप यह समझते हैं कि इस तरह से आप का एडमिनिस्ट्रेशन चलेगा। आपके आन के बाद लोगों के मन में जो भावना बन गई है वह अब उभर कर आ रही है। जब हम को यह रिपोर्ट मिलती है तो हम को आश्चर्य होता है। हम सोचते हैं कि क्या ऐसा भी हो सकता है? लेकिन हुआ है। यह आपके प्रशासन का स्तर है। इसलिए मैं कहता हूँ कि यह साधारण बात नहीं है। आज प्राइम मिनिस्टर इस बात को कहते हैं कि मेरे जाने से अगर स्थिति सुधरती है तो मैं जाने को तैयार हूँ। मेरा कहना है कि इसमें जाने की बात नहीं है उनके जाने से भी समस्या हल होने वाली नहीं है। उनके जाने की जरूरत नहीं है। यह प्राइम मिनिस्टर रहते है या और कोई प्राइम मिनिस्टर आता है उससे

समस्या हल होने वाली नहीं है। बाबू जगजीवन राम भी होम मिनिस्टर बन जाते हैं तो मेरा यह निवेदन है कि उनसे भी समस्या हल होने वाली नहीं है। मनु स्मृति में हिन्दू जाति की जो कल्पना है वह असली हिन्दू जाति की कल्पना है। शेड्यूल्ड कास्ट्स की समस्या काफी हद तक बढ़ गई है। वह अपने कुछ अधिकार समझते हैं। बहू-वेदियों के भी अधिकार हैं। हरिजनों की बहू-वेदियां अपने अधिकार मांगती हैं तो उन पर गोलियां चलती हैं। इसके विरोध में फायरिंग होती है। उनको पकड़ा जाता है। यह है आपका एडमिनिस्ट्रेशन। आप इधर-उधर की बात कह कर यहाँ से निकलने चाहेंगे तो हम आपको यहाँ से निकलने नहीं देंगे। आप यह वह सकते हैं कि हरिजन जागरूक हो गया है। वह अब अपने अधिकारों के लिये खड़ा हो गया है। आप यह अपने आर्गुमेंट में वह सकते हैं लेकिन मैं कहना चाहता हूँ कि वह क्या करेंगे। उनके मिनिस्टर, चीफ मिनिस्टर और दूसरे आदमी उनके घर के हैं। मैं कहना चाहता हूँ कि आप उत्तर प्रदेश के रहने वाले हैं यह उत्तर प्रदेश की ही बात नहीं है सारे देश की बात है। मेरा विश्वास है कि प्राइम मिनिस्टर या जगजीवन बाबू अनशन करके मर भी जायेंगे तो भी यह समस्या हल होने वाली नहीं है। यह हिन्दू समाज मरने की परवाह नहीं करेगा। हिन्दू समाज तो आर्थिक स्थिति से गरीब है। उसकी आर्थिक स्थिति खराब है। वह अपने को प्रोटेक्शन नहीं दे सकता। मैं इस बात को जानता हूँ कि समाज में जो गराब आदमी है, जो हरिजन है, अगर वह थाने में जाता है तो उसकी रिपोर्ट लिखा नहीं जाता है। उसकी कोई नहीं सुनता है। मजिस्ट्रेट भी उसकी बात नहीं सुनता है। मैं इस सम्बन्ध में कई उदाहरण जानता हूँ, लेकिन उनको यहाँ पर कोट करने की जरूरत नहीं है। आप जानते हैं कि हमारे देश के सभी राजनैतिक दल यह

[श्री भोला पासवान शास्त्री]

कहते हैं कि हमने हरिजनों के लिए यह किया, वह किया। लेकिन इतना मैं जरूर कहना चाहूंगा कि जनता पार्टी ने आज तक हरिजनों के लिए कुछ नहीं किया है। हमारे प्रधान मंत्री ने कहा है कि पांच वर्ष के अन्दर हम इस समस्या को हटा देंगे। मैं समझता हूँ कि यह उनकी फीलिंग है। केवल कुछ प्रकट करने और इस तरह के काण्डों को कन्डेम कर देने से यह समस्या हल होने वाली नहीं है। जब तक आप इन जातियों के लोगों को प्रोटेक्शन नहीं देते हैं तब तक यह समस्या हल होने वाली नहीं है। मैं यह भी कहना चाहता हूँ कि अगर आप इन लोगों की रक्षा नहीं कर सकते हैं और इस समस्या को हल नहीं कर सकते हैं तो मैं जानना चाहता हूँ कि आप किस मर्ज की दवा हैं? आपको गद्दी पर क्यों बैठाया गया है? आप जानते हैं कि सरकार में कभी भी वोक्यूम नहीं रहता है। आप नहीं रहेंगे तो दूसरे लोग सरकार में आएंगे। यह एक बुनियादी बात है कि आप यहां पर डिस्ट्रिक्ट मजिस्ट्रेट से जो रिपोर्ट आती है उसको पढ़कर सुना देते हैं। मैं इस संबंध में आपकी कठिनाई को समझता हूँ, लेकिन इस बारे में आपकी भी कोई कम जिम्मेदारी नहीं है। आप जानते हैं कि गांधी जी ने हिन्दू-मुस्लिम एकता के लिए अपनी जान दे दी। यहीं दिल्ली में उनकी जान गई। उनके पास केवल-मात्र एक शरीर था, वह भी उन्होंने दे दिया। यह समस्या कोई साधारण समस्या नहीं है। इसको आप हल्के ढंग से मत लीजिये। आपने पीड़ित परिवारों को पांच हजार रुपये दे दिये या कुछ जमीन दे दी, यह तो एक साधारण बात है। हो सकता है कि आपने उनको शांत करने के

लिए या उनके आंसू पोंछने के लिए ऐसा किया हो। यह भी हो सकता है कि इस हाउस को शांत करने के लिए ऐसा किया जाता हो। यह एक तरीका है। इस प्रकार से यह समस्या हल नहीं हो सकती है। आज तक हमने यह कभी भी नहीं सुना था कि डा० अम्बेदकर जी के नाम पर निकाले गये जुलूस पर इस प्रकार का पथराव हो और पांच या सात आदमी मारे गये हों। जब रेडियो में मैंने इस प्रकार का समाचार सुना तो मैंने समझा कि अब यह समस्या या आगरा का यह झगडा समाप्त हो गया है। लेकिन बाद में फिर सुना कि एक आदमी और मारा गया है। हमारे राज्य मंत्री ने कहा कि हम इस हाउस की फीलिंग को राज्य सरकार तक पहुंचा देंगे। उसके बाद हमारा कोई अधिकार नहीं है आपको खुद मालूम नहीं है कि आपके अधिकार क्या हैं। दुखद बात तो यह है कि हमारे देश में चिराग तले अंधेरा हो रहा है। जिनके पास अधिकार हैं वे कहते हैं कि इस मामले में हमारे पास अधिकार नहीं हैं। आपको यह मालूम होना चाहिए कि अधिकार प्राप्त किये जाते हैं। आपने कहा कि हम इस सदन की भावनाओं को उत्तर प्रदेश की सरकार तक पहुंचा देंगे। लेकिन मैं कहता हूँ कि आप यह वायदा कीजिये कि हम उत्तर प्रदेश की सरकार से यह कहेंगे कि वह इस सारे मामले की जुडिशियल इन्क्वायरी करवाये। मैं जानता हूँ कि आप राज्य मंत्री हैं और आपको गृह मंत्रालय के सक्लेटरीएट से जो कुछ लिख कर दिया गया है उसको आप यहां पर पढ़कर सुना देते हैं। जो आपके आफिस वालो ने आपको सलाह दी, वह आपने यहां पर कह दी। मैं यह भी जानता हूँ कि आपने इस मामले के संबंध में डिस्कशन किया होगा। हम तो यह चाहते हैं कि आप

इस मामले की जूडिशियल इन्क्वायरी करवाइये। उत्तर प्रदेश सरकार की बात तो बाद में आएगी, लेकिन मैं तो पहले यह जानना चाहता हूँ कि आप क्या यह फील करते हैं या नहीं कि इस मामले की जूडिशियल इन्क्वायरी होनी चाहिए? मैं पूछता हूँ कि आप उत्तर प्रदेश सरकार से यह क्यों नहीं कहते हैं कि इस मामले में हमारी भी जवाब देनी है, इसलिए आप इस मामले की जूडिशियल इन्क्वायरी करवाइये? ऐसा कहने में आपको क्या संकोच है? क्या आपको उत्तर प्रदेश का चीफ मिनिस्टर खा जाएगा? क्या वह कोई बाध है कि आपको मार देगा? आप लोग यहां पर मरने वालों की संख्या बना देते हैं? मैं पूछना चाहता हूँ कि क्या इस संबंध में आपका कोई कर्तव्य नहीं है? समाज में कमजोर वर्ग के लोगों पर इतने बड़े अत्याचार हो रहे हैं, लेकिन आप उसकी अहमियत को समझ नहीं पा रहे हैं — वेशी अनुभव है। इसलिये मैं अनुभव की बात करता हूँ। आप उन से कहिये और यह वायदा करके जाइये कि आप कहेंगे कि यह जो फायरिंग हुई है उसको सब जगह कंडेम किया गया है। यह बरदास्त करने के बाहर की बात है जो जलूस पर इस तरह से हुआ। भीतर से जो कुछ हुआ हो वह मैं नहीं कह सकता। जब मैं पेपर पढ़ रहा था तो उससे लगता था कि स्लैकनैस आन दि पार्ट आफ दि यू० पी० गवर्नमेंट यह हुआ। यह कैसे इतना बड़ा कांड हुआ यह बात आपको उनसे कहनी चाहिए। दूसरी बात उनसे कहिये कि उसके लिये एक जूडिशियल इन्क्वायरी बिठाइये और अगर आप जूडिशियल इन्क्वायरी नहीं बिठाते तो हम इसके लिये इन्क्वायरी बैठावेंगे। मैं आपसे निवेदन करना चाहता हूँ कि इसके लिये आप हिचकिचायें नहीं। यह मत समझिये कि हमने तो इसको अस्वीकार कर दिया और अब कहने में लाज लगती है कि कैसे कहे। आप यह बात मत सोचिये। जो ठीक बात है उसको करिये। देर आइये दुस्त आइये। अपने हौसले को बढ़ाइये और चीफ मिनिस्टर से कहिये। बहुत दफा कहा

गया है इंडिया गवर्नमेंट की तरफ से स्टेट गवर्नमेंट को। यह ला एण्ड आर्डर का सवाल है। वहां का जो चीफ सेक्रेटरी है वह आई० ए० एस० आफिसर होता है और उस पर आपका कंट्रोल है, वह आपके हाथ में है। मैं जानता हूँ कि चीफ मिनिस्टर के खिलाफ भी जब यहां से कहा जाता था तो वे लोग चीफ मिनिस्टर की बात नहीं मानते थे, यहां की बात मानते थे। उनकी सर्विस क्योंकि होम मिनिस्ट्री के हाथ में है। फिर चीफ मिनिस्टर आपके कुलीन है। यदि वह भी चाहते हैं और आप भी चाहते हैं तो फिर मुश्किल क्या है, आपको कौन रोकता है कि जूडिशियल इन्क्वायरी न हो। हम वेलची कांड की याद है। यहां पर उसके बारे में बहस हुई। वेलची की जब पहली रिपोर्ट आई तो गृह मंत्री खुद जवाब दे रहे थे। एम० पी० का एक डेलीगेशन वहां गया। उन्होंने कहा कि चौधरी चरणसिंह को क्योंकि वह सरकारी रिपोर्ट थी, इसलिये उस पर बोलना था और वह उस पर बोल चुके। उन्होंने अपनी रिपोर्ट दी और उसको देखने के बाद उन्होंने महसूस किया कि हा, इसमें कुछ सच्चाई मालूम पड़ती है। यहां जूडिशियल इन्क्वायरी करने पर बड़ा हंगामा हुआ, झगड़ा हुआ था। उन्होंने कहा कि बिहार के चीफ मिनिस्टर कर्पूरी ठाकुर ने 5 सदस्यों की एक कमेटी बना दी है और क्योंकि कमेटी बनी हुई है असेम्बली के जरिये, उसकी रिपोर्ट आ जाय, फिर विचार किया जायेगा कि क्या होगा और क्या नहीं होगा। उस समय यह नहीं था कि जूडिशियल इन्क्वायरी नहीं करेंगे। इसके बारे में रिपोर्ट आने पर सोचा जा सकता है वह रिपोर्ट आई या नहीं आई, हम लोगों के पास इसकी कोई खबर नहीं है। वेलची के बारे में आप कह रहे हैं कि इतने सौ रुपये दिये गये। जूडिशियल इन्क्वायरी क्या हुई, उस कमेटी ने क्या रिपोर्ट दी, उसकी हम लोगों के पास कोई खबर नहीं है।

श्री उपसभापति आप उनको उत्तर दे देने दीजिये।

श्री भोला पासवान शास्त्री : उत्तर दे दिया है। वही दे दिया है। आप भी उन्हीं की बात करते हैं।

श्री उपसभापति : मैं तो समय की बात कर रहा हूँ।

श्री भोला पासवान शास्त्री : जरा सा हमारी तरफ भी ताकिये। अकेले सरकारी पक्ष की तरफ ताकियेगा तो यह बड़ी खराब बात है, बड़ी जबर्दस्त बात है। आप तो कम से कम पक्षपात रहित हैं ही लेकिन कभी चेयर भी गलती करता है और भयंकर गलती करता है। मैं यह कहता हूँ खैर छोड़िये इस बात को।

श्री उपसभापति : मैं तो केवल समय के लिये निवेदन कर रहा था। आप इसमें 4 घंटे की बहस कीजिये। मुझे इसमें...

श्री भोला पासवान शास्त्री : मैं चार घंटे के लिये निवेदन नहीं कर रहा हूँ। हमारा समय कोई सीमित है? मैं आपके कहने से बैठ जाऊंगा। अगर भूपेश गुप्त नहीं बैठेंगे तो बिठायेगे उनको।

SHRI BHUPESH GUPTA: Sir, the honourable Member is an ex-Chief Minister.

श्री उपसभापति : जैसे आपसे निवेदन कर रहा हूँ वैसे उनसे भी निवेदन कर रहा हूँ।

SHRI BHUPESH GUPTA: Sir, the honourable Member is an ex-Chief Minister. He knows the trick of the trade...

श्री भोला पासवान शास्त्री : तब तो हम भी भूपेशगुप्ता, श्री कल्पनाथ राय और श्री मोर्य जैसे मित्रों का रास्ता अपनाये, तभी समय दीजियेगा हमको यह तो हैरत की बात है, आश्चर्य की बात है कि आपका मन उकता रहा है। हम इतनी अहम बात कर रहे हैं हरिजन मारे गये हैं क्या यह मामूली बात है? अगर

बड़ी जाति का एक आदमी भी मर जाता तो फिर आप देखते कि क्या होता यह बहुत दुखद बात है कि होल हाउस सदर, और चेयरमैन ऐसे हैं कि कोई फीलिंग नहीं है। इस लिये...

श्री बुद्ध प्रिय मौर्य : आप इस बात को क्यों भूल जाते हैं कि जे० पी० को जरा लाठी का खुस्सठ लगी थी तो दोनों सदनों को कबड्डी का अखाड़ा बना दिया था आपके दल वालों ने।

SHRI BHUPESH GUPTA: Sir, we have a golden triangle in this matter: the ex-Chief Minister, the ex-State Home Minister sitting in the Chair, and the State Home Minister. Between three of you, you should guide us in this matter.

श्री भोला पासवान शास्त्री : आप जानते हैं कि जब आप स्टेट मिनिस्टर थे तो आप खुद रुपसपुर में जांच करने के लिये गये थे।

SHRI ARVIND GANESH KULKARNI: Sir, may I make a submission? Shri Bhola Paswan Shastri is a respected leader of our country. In view of what Shri Shastri submitted, would you please direct the honourable Minister that he must come out with full facts? Would you please direct the Government that they must appoint a commission if the Chief Minister of Uttar Pradesh is not going to do it? Otherwise, we have no interest in this debate here. We will all stage a walk-out.

श्री भोला पासवान शास्त्री : यह तो मैं मानता हूँ आपका जा भी आदेश होगा हम उसी डिसिप्लेन में रहेंगे। लेकिन आपकी भी फीलिंग है आप भी अदमी हैं, आप चेयरमैन हैं और आपकी भी अपनी फीलिंग है। मैं चेयर पर कोई रिफ्लेक्शन नहीं करता हूँ। इस सदन में जब हरिजनों की बात होती है हमें रिफ्लेक्शन नहीं कहना चाहिए, अगर ठीक नहीं कह रहा तो वाप्सि ले लेंगे लेकिन चेयर की तरफ से हमको हैल्प मिलनी चाहिए।

वह हेल्प नहीं मिलती है। दूसरे कामों में देखते हैं वहाँ पर आप बहुत सीरियस हो जाते हैं अगर इस आगस्ट हाऊस में हम को मौका नहीं मिलेगा तो हम कहां जाएंगे। क्या यह हाऊस किसी खास आदमी के लिए है किसी खास जाति के लिए है। मैं तो फीलिंग की बात कह रहा हूँ। अगर आगरा में जूडिशियल इन्क्वायरी नहीं होगी, सरकार बादा नहीं करेगी तो मैं यह कहना चाहता हूँ कि हम इस सरकार से कोई भी उम्मीद नहीं कर सकते हैं। इस आगस्ट हाऊस में इस पर जहर विचार होना चाहिए। मैं देखता हूँ मामूली सी बात में ज्युडिशियल इन्क्वायरी बैठा देते हैं लेकिन इतना बड़ा काम हो गया है इसको आप हंसते हंसते और मुस्कराते हुए ले रहे हैं। इसी को देख कर बाहर के लोग जो जुल्म करते हैं, वे कैसे खुश नहीं होंगे, पुलिस कैसे खुश नहीं होगा। कहां जाओगे? राज्य सभा में चेयरमैन हमारा, होम मिनिस्टर हमारा प्राइम मिनिस्टर हमारा, आप थाने से लेकर जहां जाएंगे वहां पर ऐसे ही होगा। हमारा चेयरमैन नहीं है। यही तो फीलिंग है, हरिजनों की भी यही फीलिंग है। हम इस बड़े हाऊस में कहते हैं आपको डायरेक्शन देनी चाहिए, चेयरमैन को डायरेक्शन देनी चाहिए कि इसमें ज्युडिशियल कराओ। ज्युडिशियल इन्क्वायरी कराने पर आपको कौन भी लाज लगती है? यह तो एक जस्टिफाउंड डिमांड है। इसमें आपकी क्या तोहीन हो जाएगी? सरकार तो अपने चौकीदार से भी हार जाती है तो भी बनी रहती है। फिर यह तो एक बड़ा काम है। सरकार कभी छोटी नहीं होती है। सरकार तो सरकार है। यह धनिक लाल मंडल, चौधरी चरण सिंह या मोरारजी भाई का सवाल नहीं है, यह तो सरकार का सवाल है जिसके कि आप दिग गत होल पीटते हैं। आप वायदा कीजिए। मैंने जा सजेसन दिया है कि ज्युडिशियल इन्क्वायरी कराओ? अगर आप तैयार नहीं है या आपको पावर नहीं है तो यह भी कह सकते हैं कल भी वायदा कर सकते हैं। अगर आप अपने

आप नहीं करते तो कम से कम किसी के सिखाने पर वायदा कर दो। मैं तो यह चाहता था कि धनिक लाल मंडल जी के दिल से यह बात उठती और यहाँ पर कह देते कि आपके बोलने की जरूरत नहीं है हम ज्युडिशियल इन्क्वायरी बैठा देंगे भले ही उत्तर प्रदेश सरकार बैठाए था न बैठाए। हम तो यह उम्मीद करते थे पता नहीं क्या ऐसी चीज है कि विभाग का दरवाजा खुलता ही नहीं है। खैर जो भी हो आप वायदा कीजिए कि इसने ज्युडिशियल इन्क्वायरी कराएंगे। अगर ज्युडिशियल इन्क्वायरी नहीं होगी तो हम तमाम अपोजीशन के लोगें से चेज कि आगे क्या कार्यवाही की जाए।

SHRI L. R. NAIK: On a point of order. We have heard with rapt attention hon. Member Shri Naidu speaking about certain acts of the Police officers. And he asked how the Home Minister of the Government of India or a Minister of State could be held responsible for those acts. That was his point. In reply, the hon. Home Minister thanked him. In my opinion mere thanking is not a proper reply. What has to be noted is that in a Parliamentary set up or in a Parliament....

MR. DEPUTY CHAIRMAN: Let the Minister reply to the points raised earlier.

SHRI L. R. NAIK: I am finishing. What is missing is....

MR. DEPUTY CHAIRMAN: Let the Minister say what he has to say on the points raised earlier.

श्री धनिक लाल मंडल : श्रीमन्, शास्त्री जी ने जिन भावनाओं के साथ अपनी बात को रखा है, मैं निवेदन करना चाहता हूँ कि सरकार का टाल मटोल करने का कोई इरादा नहीं है लेकिन मैं स्पष्ट करना चाहता हूँ कि माननीय सदस्य कह रहे थे कि हमारे मन में एक गांठ है। मेरे मन में किसी प्रकार की कोई गांठ नहीं है और माननीय सदस्य मुझे जानते हैं।

[श्री धनिक लाल मंडल]

जब वह खुद चीफ मिनिस्टर बने थे—मैं एक सजबूत इरादे का आदमी हूँ, सवाल यह नहीं है। सवाल यह है कि जो कानून है जो कमीशन आफ इन्क्वायरी एक्ट है उसमें ला एण्ड आर्डर के मामले में हमको जुडिशियल इन्क्वायरी बिठाने का कोई अधिकार नहीं है। किन्तु जैसा मैंने शुरू में कहा कि माननीय सदस्यों की जो भावना है उसको मैं समझ रहा हूँ मैं और मैं माननीय सदस्यों की भावनाओं को उत्तर प्रदेश के मुख्य मंत्री तक पहुंचा दूंगा...

डा० रफीक जकारिया (महाराष्ट्र) : आप उस भावना से सहमत हैं।

श्री धनिक लाल मंडल : मेरी सहमति और असहमति का प्रश्न नहीं है, मैंने जब यह कहा कि मैं माननीय सदस्यों की भावनाओं को उत्तर प्रदेश के मुख्य मंत्री तक लिखित रूप में पहुंचा दूंगा तो...

(Interruptions)

डा० रफीक जकारिया : आप कहिए मैं भी सहमत हूँ.....

श्री धनिक लाल मंडल : मेरी सहमति का सवाल नहीं है कमीशन आफ इन्क्वायरी एक्ट के अंदर सेंटर को ला एण्ड आर्डर के मामले में इन्क्वायरी बिठाने का अधिकार नहीं है और सेंटर और स्टेट का जो रिलेशन है....

(Interruptions)

SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री धनिक लाल मंडल : हमारी भावना तो सरकार की भावना है। मैं माननीय सदस्यों से कह रहा हूँ कि कमीशन आफ इन्क्वायरी एक्ट में सेन्ट्रल गवर्नमेन्ट को ला एण्ड आर्डर के मामले में इन्क्वायरी बिठाने का अधिकार नहीं है। यह सेंटर और स्टेट के रिलेशन का मामला है, यह एक नाजुक मामला है और हम लोग जो स्टेट आटोनामी हैं...

SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री धनिक लाल मंडल : उस मामले में देखल नहीं देना चाहते हैं फिर चाहे वह उत्तर प्रदेश का नाममा हो, बंगाल का हो या आंध्र प्रदेश का हो अथवा वही का हो, जो कानून है...

SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री धनिक लाल मंडल : जो संविधान है उसी प्राविधान के अंदर मैं बोल रहा हूँ। मैंने इसलिए माननीय सदस्यों को आश्वासन दिया कि आपकी जो भावनाएं हैं उसको मैं...
Let me say first. Why are you crying? There is Deputy Chairman there to decide.

SHRI BUDDHA PRIYA MAURYA: Sir, my point of order is this. I have got the Constitution and I am now quoting from the Constitution. I am quoting from the Directive Principles of State Policy which have got precedence over the Fundamental Rights and one of the Directive Principles which relates to the Scheduled Castes and the backward classes is in article 46. It says:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

Sir, this is the constitutional provision. Is it not the responsibility of the Government of India to protect the interests of the Scheduled Castes and the Scheduled Tribes? Is it not your responsibility to protect their life? You say that it is not your responsibility?

SHRI ARVIND GANESH KULKARNI: Sir, I would like to make a

humble submission to you. We know the trend of his reply and we know how he is replying. Whatever may be the constitutional provision, it can be examined later. But I would like to request Mr. Advani through you to do one thing. I would like to make a request through you to Mr. Advani for whom I have got great respect because of his impartiality. He was sitting here on this side and we were sitting there and I always found him to be objective. So, I would like to request the Leader of the House not only to kindly convey our feelings to the UP Chief Minister, but also to take up the matter with the Prime Minister and get a satisfactory reply in response to the feelings of the Members here who are very much interested in this as you might also be interested. This is to be condemned by all sides.

SHRI BHUPESH GUPTA: Sir, we want the position to be taken note of. I began my speech by referring to the constitutional provision, particularly the Directive Principles. The Centre is directly involved. Therefore, investigation into this matter is quite relevant.

(Interruptions)

DR. RAM KRIPAL SINHA: Sir, what was the point of order?

SHRI BHUPESH GUPTA: Sir, the Centre is responsible. Besides article 46, there are other provisions and the honourable Minister has the right to give directions to the State Government. Therefore, you have the power. The question is whether you will decide to use it or not.

MR. DEPUTY CHAIRMAN: All right. Yes, Prof. Sourendra Bhattacharjee.

3 P.M.

श्री भोला पासवान शास्त्री अगर आप डाइरेक्शन नहीं देना चाहते हैं—नहीं दीजिएगा—सरकार का जो जवाब हुआ है वह हमने मून लिया है और लीडर आफ

द हाउस भी कुछ नहीं कहना चाहते हैं। हम लोगों को कोई नैटिस्फ़ेक्शन नहीं हुआ है और वह बिल्कुल असन्तोषजनक जवाब है; हम निराश हो गए हैं सरकार से। अतः हम इस सदन की कार्यवाही में फर्दर भाग नहीं लेना चाहते हैं। हम सदन से बाक आउट करते हैं।

(At this stage some hon. Members left the Chamber)

SHRI N. G. RANGA (Andhra Pradesh): Mr. Deputy Chairman, Sir, I agree with the words that have come out from the lips of my hon. friend, the leader of the Congress Party, on my left. My friend, Mr. Maurya, has just now drawn the attention of the House as well as the Home Minister to the Directive Principle which is embodied here in Article 46. My hon. friend goes on referring to the fact that law and order is a State responsibility. These are the words which are there:

“The State (the Union Government) shall protect them (Scheduled Castes and Scheduled Tribes) from social injustices and all forms of exploitation....”

Now, what happened the other day on three occasions is something which is absolutely shameless. Would it ever have happened in regard to people other than the Scheduled Castes and Scheduled Tribes. We are not the only people looking at these things. The rest of the world is also looking at this. Just as we see how the blacks in the United States had been exploited and discriminated against by the white people, so also the rest of the world is watching how we treat our own Harijans.

What is the fault of those Harijans in Agra, Sir? They wanted to pay their homage to one of their greatest leaders, whom we ourselves in the Constituent Assembly had authorised

[Shri N. G. Ranga]

to be the main spokesman for presenting the articles of the Constitution to the Constituent Assembly—Dr. Ambedkar. Then, thereafter, on three occasions those people were beaten up. They were treated in a cruel and inhuman way. By whom? By the police. My hon. friend's own statement makes it very clear. Their own party men have also said so. A number of MLAs of their own party in Uttar Pradesh Legislative Assembly have also stated that the police have gone far beyond their powers, they have misused their powers, they have worked against those people and they have treated them in such a cruel manner, and repeatedly so. Now, when all these things have happened, is it not the minimum duty of my hon. friend to think about their own responsibilities towards these people, apart from their responsibilities and their respect towards the Uttar Pradesh Government? He was telling us that he had got no right to appoint a commission of inquiry; in regard to this matter he pleads his inability. Whom did he consult while appointing other commission? Did he consult all these local Governments while appointing the other Commissions to inquire into various affairs that had happened in different States—not only at the Centre—like the Grover Commission, the Reddy Commission and such other Commissions? Why were they in such a great hurry in appointing all these Commissions? If it was right for them to appoint them, is it not all the more right that respect the desire of the Members of the House—almost unanimous desire of this House? I am sure, in their heart of hearts my friends of the Janata Party on the other side also feel one with us if they are really sincere about this. And I hope, I am sure and I am confident that they have the same feelings of sympathy towards these Harijans—these harassed people, the exploited people not only today but for ages and ages. Yet, how does this Government

respond? Is this the way they should respond to it? Sir, they plead that their source of information is that State Government. But what is the Governor doing? Have they not fallen back upon the Governor on so many occasions when they wanted to dismiss the State Government and when they wanted to deal with the State Governments in the manner in which they thought it would serve their own interests? Not only this Government, but the earlier Government also did that. Every Central Government has made use of the institution of the Governor. Why did they not get information from him? Why did they not get information through the CBI? Why did the Home Minister himself and his State Minister not take the trouble of going there on the very first occasion, on the second occasion and on the third occasion? Why have they felt shy about it? Is it because that Government also has the same political colour as this Government? That should not be the main reason or the only reason. According to me, they have failed in their human duty that is cast upon them by this Constitution to look after the interests of the Harijans. After all these things, my hon. friend has been extremely liberal towards these people and he would not ask the House to condemn this Government and this Home Minister for having trotted out a reply which would do some credit to the British bureaucrats between 1930 and 1946. When such questions had arisen then, I was reminded of the replies that they used to give. My hon. friend has trotted out the same sort of reply. He has expressed his sympathy and sorrow. They also said the same thing. These are crocodile tears. I would not call them crocodile tears. These are futile tears. They must learn and they must agree to perform their minimum duty. Their minimum duty is to tell us that they would consult the Governor and the State Government and would make haste in appointing a judicial commission in the manner in which a commission has

to be constituted. They may consult the State Government about the terms of reference of that judicial commission. But certainly they cannot shed their responsibility. If they continue to do so, then some of my hon. friends have walked out and we also want to do the same thing. An appeal was made to the Chair. I thank the Chair for having allowed this Calling Attention Motion. When my hon. friend, Shri Maurya, wanted to raise it in some other form, we were afraid that the Chair might not be able to cooperate with us and give us this opportunity. But the Chair was good enough and the Chair was able to discharge its own duty towards this Parliament by helping us in giving a proper shape to this Calling Attention notice. Therefore, I am not inclined to find fault with the Chair, nor do I like to cast upon the Chair any higher burden of responsibility than what it has discharged. But, Sir, there seems to be some kind of paralysis that has overtaken the Home Ministry and the Government of India. I have developed great respect for my hon. friend, the Leader of the House, for his sobriety and for his wise approach to many a problem that arises here. But he has become tongue-tied. Why? Is it because of the fear of the Prime Minister? Would the Prime Minister not like to go on hunger strike or fast unto death if these caste Hindus do not behave properly towards the Harijans? Or is it that he does not want to hazard the fateful day when the Prime Minister might indulge in this kind of sacrificial act? Or is it because of the party interest? My hon. friend very unwisely said that the leader of the Congress Party, Shrimati Indira Gandhi, was going there. He wanted to suggest that she might be inciting these people. Sir, I consider it to be the sacred duty of every self-respecting Member of this House to stand by the Scheduled Castes when such things happen. And they would be failing in their duty if they do not go and rouse those people and develop their

own self-respect, and protect against this kind of atrocity that is being perpetrated at the instigation of the caste Hindus and their legislators and their ministers with the connivance of the local police and possibly with the connivance and consent to the local Government. I do not know to what extent the Union Government itself might possibly be responsible. I do not wish to say anything about it because I have not got the facts. But it is the duty of everyone of us, every citizen in this country, not to speak of Members of Parliament, to go to Agra and rouse those people in order to have self-protective action in a non-violent manner and in the manner in which they themselves had gone in a silent procession, in order to look after themselves and in order to strike terror into the hearts of these terrorist, Ku Klux Klan type of people that we seem to be having in different parts of the country and never again to misbehave in this manner towards the Scheduled Castes. Therefore, I request my hon. friend to rise in his seat. He belongs to one of the backward classes and he should possibly understand the feelings of these people and the feelings of those of us who have devoted our lives for the uprising, for the self-respect of the Scheduled Castes, Scheduled Tribes and Backward classes, and then give a proper response to the feelings of all of us. If he fails to do so, I am afraid, we would have to walk out.

SHRI DHANIK LAL MANDAL: Sir, I have nothing more to add. I have already assured you, Sir, and the hon. Members of this House that I will write to the Chief Minister apprising him of the feelings of this House.

(Interruptions)

SHRI BUDDHA PRIYA MAURYA: Sir, we walk out in protest.

श्री जयप्रकाश नारायण को जुलूस में लाठी लगने से खरोच आ जाने पर एक्कायरी हो सकती है, सदन बैठ सकता है, इस पर नहीं हो सकती। जबकि आगरा में शोषितों को गोलियों से मारा जा रहा है।

(At this stage some hon. Members left the Chamber.)

MR. DEPUTY CHAIRMAN: Now
Shri Bhattacharjee.

PROF. SURENDRA BHATTACHARJEE (West Bengal): Mr. Deputy Chairman, Sir, the statement presented by the Minister of State before this House rather surprises me. A question has arisen in my mind whether it is the responsibility of the Government just to defend whatever the police did. At least, that is the question which arises in my mind from the report, that has been placed before the House by the Minister of State for Home Affairs. The statement in my opinion leaves a wide gap and all that cannot be explained by the plea that it is based on the information received from the State Government. First of all, if I could follow the statement correctly, a procession of the neo-Buddhists was taken out on the 14th April. Then on the 23rd, a procession was taken out where some disturbances in the nature of stone-throwing took place and the police succeeded just in completing that demonstration peacefully. That is the claim that has been made. Then on the 1st of May, something occurred. And the number has been quoted by some as 80 persons, many of whom were taken into custody. Thereafter there was demonstration by about 100 persons and when they were dispersed and were leaving the place certain incidents occurred resulting into firing which ultimately took a toll of 8 lives up to now, according to official reports; unofficial report is something else. I am at a loss to understand from my experience in my State as to how when just 80 or 100 people were involved the situation became so tense and firing became necessary. In two places the Minister has referred to the plea of self defence on the part of the Police. A police inspector was fired upon. I have seen in the Press this fact has been disputed and it is not known whether there was any firing on any police inspector. But that inspector is a crack shot. He shot back and killed.

Next there was firing from house-tops on the Police and the Police fired back. Again it is found that the policemen there are crack shots and a person was killed. I do not know whether the instruction was to shoot to kill. From the Statement that has been made, it is nowhere proved that there were widespread disturbances or that the law was taken into their own hands by a large number of people. At least, the Statement does not say so. Would not the Government take stock of the situation and see that the action of the Police, the excesses of the Police where they are acting in this trigger happy manner as they have been doing in U.P., in Bihar and other places, where firing becomes the order of the day, are restrained and restricted? What is the stand of the Union Government? What is the stand of the State Government regarding the judicial inquiry? The Minister of State has agreed to convey our feelings to the Government of U.P. Why can't he say that it is a fit case, when so many lives have been lost at the hands of the Police, for an impartial judicial inquiry? I would suggest that at least a Parliamentary delegation, a Parliamentary team, should be sent to Agra to take stock of the entire situation. We are in the midst of a noble institution. Our country on this caste issue has been divided vertically. This is something fraught with grave consequences. Other forces may be behind it. So, greater imaginativeness is required on the part of the Government. Its attitude should not be just to put a seal of approval to whatever is done by the Police, whose propensity towards violence is no less than that of any other segment of the people; it is much more. So, I would just request the Minister of State for Home Affairs to give his opinion regarding the performance of the Police in Agra, his opinion regarding the justification of the demand for a judicial inquiry. I would request him to accept, at least, the demand for sending a Parliamentary team at the earliest opportunity to Agra to go into the entire incident and to recommend steps

for the avoidance in future of such incidents.

SHRI DHANIK LAL MANDAL: Sir, I have nothing more to add. It is the same thing being repeated again and again. I have already said that I will certainly convey the feelings of this House to the U.P. Chief Minister. Surely I will write to him.

SHRI GHANSHYAMBHAI OZA (Gujarat): Sir, may I just speak two words?

MR. DEPUTY CHAIRMAN: No, I am sorry. Yes, Mr. Kunjachen.

SHRI P. K. KUNJACHEN (Kerala): Sir, I have heard the statement of the Home Minister but I am sorry to say that the facts stated by the Home Minister are based on the police version or what the Government of U.P. said. Sir, from our Party, Mr. Bhagat Ram, M.P. Lok Sabha was sent there to conduct an on-the-spot study of the situation. He went there and studied the situation at all the places and he has brought a fired bullet also from the place where the Harijans are living. I am referring to certain facts here which have been conveyed to me after a thorough study conducted by Mr. Bhagat Ram, M.P. On 14th of April, Dr. Ambedkar's Day was observed by the Scheduled Castes and the Scheduled Tribes which was a usual practice which has been continuing for a number of years. On the 15th of April, the high-caste Hindus in the Amar Ujala issued a provocative statement and organised a demonstration and later on attacked certain houses etc. of the Harijans. In protest, the Harijans conducted a rally on the 23rd. That rally was also attacked. I do not want to repeat the facts which have already been stated here. In protest, they then conducted a peaceful Satyagrah from the 24th to 29th. Three hundred persons were arrested. Sir, if the Government was serious, it could have prevented the situation of firings and killings of the people. Sir, the

curfew has been imposed in the areas where the Harijans and other backward class people are living, not in other places. Firing took place only in those areas where the Harijans are living, and not in other places. From these facts, it is very clear that the police, with the connivance of the RSS people, the land lords, the hooligans and the caste Hindus conspired and planned and attacked the Harijans... (Interruptions).

SOME HON. MEMBERS: No, no.

SHRI P. K. KUNJACHEN: Atrocities on the Harijans have been continuing in this country for a long time during the last 30 years. The Congress Government, including Mrs. Indira Gandhi Government, failed to protect the Harijans from the atrocities, that is, molestation of Harijan women, burning their huts, killing and torturing them. All these atrocities were being committed on the Harijans and the Congress Government miserably failed to protect the Harijans. Similarly, after the Janata Government came to power, they have also utterly and miserably failed to protect the Harijans. I must say, this Agra incident is not an isolated incident. It is a continuation from Belchi to Pandunagar.

At least, after the Pandunagar incident took place, the Government of U.P. must have been very careful and serious to see that such incidents do not occur again in U.P. The Government should have seriously considered over it. But now we see this Agra incident. That is why, I say, it is a continuing process. What is the attitude of the Government towards this situation? How is the Government going to prevent these atrocities on the Harijans? Sir, the Janata Government is sitting on a volcano. Shrimati Indira Gandhi and her Congress Party are sure to try to exploit this situation. She is trying to come back by hook or by crook. As far as I understand, she is utilising all ways and means for a come back, even by

[Shri P. K. Kunjachen]

military action. Sir, a serious situation has developed in the country. A feeling has been created all over India amongst the Scheduled Castes, the Scheduled Tribes and the Backward Classes that the Janata Government is oppressing them, that the Janata Government is not protecting them, that the Janata Government is not protecting the interests of the Scheduled Castes, the Scheduled Tribes and the Backward Classes, that they are incapable of protecting their interests and that they are not capable of preventing the atrocities being committed against the Harijans. This is going to create a very very harmful situation in the country. So, I once again say that the Central Government must be very serious about this. I would suggest that the Government must take some urgent steps. Firstly, there should be a Central Act for prevention of social oppression. Now, there is only one Act, namely, the Untouchability Offences Act. There should also be another Act, namely, the Prevention of Social Oppression Act. It should have a very wide scope. As in the industrial field, here also, social justice courts should be formed. Social justice courts should be set up for implementing this Act which will be enacted by the Central Government. Many of the offences should be made cognizable offences. Then only, it will have some effect. The Prevention of Social Oppression Act should be passed and social justice courts should also be set up.

Similarly, there should be some police machinery. When we talk about some police machinery, the hon. Minister may said that it is a State subject. We also know that this is a State subject. But in many matters, directions are given by the Central Government to the State Governments. For example, how do you deal with the Naxalites? For dealing with the Naxalites, some special police arrangements have been made. Similarly, there is the CBI, the Crime Branch

and so on. Therefore, some special police machinery must be set up in the States for protecting the interests of the Harijans and other people as well as for implementing this legislation which will be enacted by the Central Government. There should be some police machinery. At the same time, we do not think that the atrocities against Harijans can be prevented by Government action alone. Public opinion should also be created. For this purpose, in all the revenue districts throughout India, district-level committees should be set up and they should be given powers to see that the interests of the Harijans, the Scheduled Castes, the Scheduled Tribes and the Backward Classes are protected and that atrocities are not committed against them. These committees should be asked to see how the atrocities against the Harijans, the Scheduled Castes, the Scheduled Tribes and the Backward Classes can be prevented. Government should consider this suggestion very seriously.

Finally, I do not know why the hon. Minister is so shy of conducting a judicial enquiry. It is the duty of the Central Government to protect the interests of the Scheduled Castes and so on. It is guaranteed under the Constitution. I feel that the Central Government can give a direction to the State Government that a judicial enquiry should be conducted. In the U.P. Legislature, in the Upper as well as the Lower Houses, even the Janata MLAs staged a walk-out. As we see from newspaper reports, when this question was raised, in the Upper as well as Lower Houses, the Government did not come forward with an assurance that a judicial enquiry should be conducted. Therefore, the Central Government should give a definite direction to the State Government that a judicial enquiry should be conducted. It should be impartial and it should also appear to the opposition parties that this is impartial. The Government should consider these suggestions very seriously and see that the atrocities

against the Harijans and other people are prevented and, at the same time, the culprits are punished. I wish to get a categorical reply on this from the hon. Minister.

SHRI DHANIK LAL MANDAL: These are all suggestions.

SHRI VISWANATHA MENON (Kerala): Sir, the hon. Minister is giving parrot-like answers. We are not satisfied with these things. He has given some concrete suggestions. As a responsible person, the hon. Minister should have come out with some suggestions. But he is only giving parrot-like answers. These are not satisfactory. In protest against the attitude of the hon. Minister, our Party is also staging a walk-out.

(At this stage, some hon. Members left the Chamber)

श्री शिव चन्द्र झा : उपमहापति जी,
मैं यह सवाल पूछना चाहता हूँ कि आपने यहाँ
पर जो स्टेटमेंट दिया है

MR. DEPUTY CHAIRMAN: The hon. Education Minister will now make a statement.

मैं माननीय सदस्यों से यह निवेदन करना चाहूँगा कि जैसा मैंने कल कहा था, इस सम्बन्ध में प्रक्रिया यह है कि एक पार्टी का एक ही सदस्य चर्चा में भाग लेता है. चाहे लिस्ट में कितने ही नाम हों ! उसके बाद सदन की मुख्य कार्यवाही चलाई जाएगी।

SHRI M. R. KRISHNA (Andhra Pradesh): I was told that I will get time to speak on this.

SHRI LAL K. ADVANI: There has been a departure from the practice today. I did not want to intervene, but because it was an issue of an important nature, I would say that it would be in all fairness that if another member from our side wants to speak, he should be given a chance to speak.

MR. DEPUTY CHAIRMAN: All right.

SHRI M. R. KRISHNA: Mr. Deputy Chairman, Sir, we have been hearing the replies from the Minister and also the questions that have been asked by Members from various sides, but the Minister has taken a very strange attitude today. Probably, this is the very fact which is encouraging the people in the country to go against the Harijans, harass them and do all kinds of things. The Minister is neither helping the community nor the Government which he represents. He thinks that he is capable of answering and suppressing the Members. This is not a very fair thing. He is forgetting his responsibility. I could say that because when the military has been called in, we can go into the entire question and discuss the entire issue. Various suggestions have been advanced, but he does not come out with anything. Sir, the discussion in this House is to be considered as very important. If he just wants to rely upon the newspaper reports, if he just wants to assure us that he is going to inform the Chief Minister of U.P., his presence here is not necessary and the country and the Parliament need not waste its time and energy. That should not be the attitude of the Minister. If the Minister has got the brief and if he cannot go beyond the things which are given to him by his office, it is the duty of the Prime Minister here to come and reply to the House. It is not something which concerns an individual Member or an individual community.

SHRI LAL K. ADVANI: If I may interrupt at this stage, when the Minister of State is replying, he is replying on behalf of the Government. There is no point in drawing a distinction between the Minister and the Government. It is on behalf of the Government. Moreover, the Prime Minister was here, I am here and if there is something which the Government wants to add, that could always be done. Therefore, I would pray to the Member not to make any such distinction.

SHRI M. R. KRISHNA: I am thankful to the Leader of the House. I do not differ with him. I was also a member of the Union Cabinet. I know when a Minister answers, he answers for the Cabinet. But I would like to ask the Leader whether with the type of reply which the Minister is giving for a burning question like this he is satisfied. When a member is not satisfied, he has got every right to demand that the answer should come from a more responsible Minister. I understand the predicament of a junior Minister. He has been given a certain brief. He does not want to go beyond that brief. I have functioned, you have functioned, we know that.

Now are there certain areas where the Harijans are prevented from moving, like the Africans in African countries? Whatever may be the reasons that have been given, whether there was a demonstration, whether the people who had assembled there were unruly, whether the Government or the police officials were not reasonable, I am not going to go into those aspects. Certain areas were forbidden for these people to take out a procession. Now we claim that untouchability has been wiped out from this country. At least, it is said to the whole world that untouchability has been wiped out from this country. Everyone, whether he belongs to the Congress or the Janata Party, takes pride in saying—whenever he goes abroad—that untouchability has been removed and sincere efforts are being made to wipe out untouchability from this country. On the contrary, we are trying to establish this fact that in a place like U.P. there is an area where the Harijans cannot move because the police has not given them the permission or the police has prevented them from taking out a procession. I wanted this Minister to tell us whether such areas are still existing in this country, particularly in U.P., where these people are not allowed to move freely. The second

point I want to mention is that on the untouchability issue, the letters of the Prime Minister, the letters of the Home Minister, the regular utterances of the leaders of this country have not brought any reason to the people and they have not stopped harassing the Harijans. The whole thing is based on economic problems. Either a Harijan is not properly paid, or he has been beaten up by some caste Hindus, or he had been given some land that has again been taken over, or a Harijan tries to impress upon the other people because he is educated, well dressed and could be a match for other people and therefore the other people, who always wanted these people to be suppressed, feel that they are raising their heads and that is not tolerated in the villages—all these things are happening because of economic considerations. I want to know from the Home Ministry, which is dealing with the Harijan problem, whether they are in a position to suggest to the concerned Ministry—the Finance Minister is also here—and whether there are going to be any economic programmes which the Government would take up in order to solve this problem to a greater extent.

The third point I want to make is, the Ministry at the Centre is perhaps convinced that the State Governments are not competent—at least the Police Department is not competent—and powerful enough to put an end to this kind of harassment. I can give an instance. In Hyderabad, the Muslim population is very small compared to the Hindu population. The Nizam of Hyderabad then wanted a particular community amongst the Muslims to be brought and stationed in Hyderabad. That particular community was given all the powers, including the use of arms. This had been done and the harassment to that minority was minimised. At this hour, will the Government consider, when they know that the State Police is not competent to maintain and manage this thing, allowing the Harijans

themselves to organise and will the Government give them some protection? We know a scout can go and protect an area. Most of us have been in the Scouts Movement and we have taken on this kind of work. I want to know, if it could be systematically organised throughout the country, whether the Government of India would be able to extend some help.

Sir, in Tamil Nadu when Kamraj Nadar was the Chief Minister, there was a riot in Ramanathapuram District because one person who was not even a Harijan but a convert was attacked and killed. There was a big riot and the whole State was in flames. It was about to spread to the entire country when the leader then, Shri Govind Ballabh Pant, requested the Chief Minister and every thing that was to be done was done to satisfy the Harijans of the entire country. That kind of confidence has to be created by the Janata Government. It is not the question of the Home Minister just replying here. The question is whether the Home Minister or his Ministry is in a position to create this kind of confidence in the country so that every Harijan would feel that his life and property are secure in this country.

SHRI DHANIK LAL MANDAL: No area in India or U.P. is prohibited. Every individual citizen of this country has the fundamental right guaranteed under the Constitution to move about in any part of India and settle in any part of India. But the question is, when the procession was taken out, the district authorities talked to the sponsors of the procession and took a word from them that the procession would not pass through that area in which there was tension—the Peepal Mandi area. That was the request of the district authorities and it was agreed to. Moreover, that area was declared prohibited and sec. 144 of the Cr. P.C. was promulgated. So as soon as section 144 of the Cr. P.C. is promulgated an assembly of more than five persons cannot go in

that area. That was the only restriction. There was no other restriction.

One suggestion given by the hon'ble Member was the creation of a volunteer force organised by private agencies. He wanted to know whether the Central Government would give permission for the creation of such a force so that the Harijans can protect themselves. Sir, we do not think there is any need of such a private volunteer force. Our police force is competent enough to deal with any situation. Of course, whatever weakness is there in the working of the police force we are trying to remedy it and I am sure that every individual citizen in this country including the Harijans and the Adivasis will be provided full security.

श्री शिव चन्द्र झा : उपसभापति महोदय, एक दो शब्द मैं कहना चाहता हूँ। आगरा में जो घटना हुई यह बड़ी दुःखद घटना है, हम सबको इससे दुःख है। लेकिन हम सब जानते हैं कि भारत की जनता को शांतिपूर्ण जलूस निकालने का प्रदर्शन करने का और अपनी मांगों के लिए सत्याग्रह करने का अधिकार है। यह अधिकार हम लोगों ने उनको वापस दिलाया है। हमने इस अधिकार को लड़कर जेल जाकर दिलाया है जो कि हमसे छीनने की कोशिश की गयी थी। आगरा में जो जलूस निकला वह बिल्कुल शांतिपूर्ण जलूस था इसलिए वहाँ पर गोली चलाना अच्छी बात नहीं थी, ठीक नहीं थी। लेकिन यदि कोई ऐसा उपद्रव हो जाता है तो उसे दबाना भी सरकार का काम हो जाता है। ऐसी परिस्थिति में अब मैं माननीय मन्त्री महोदय से जानना चाहता हूँ कि गोली जिससे लोग मरते हैं वह न चलाकर रबड़ बुलेट क्यों नहीं मारी जाती। उपसभापति महोदय, चम्बल घाटी के वक्त में यह बात आयी थी। उसमें एक पुलिस के आफिसर ने सिफारिश की थी कि रबड़ बुलेटों का इस्तेमाल जो दूसरे मुल्कों में होता है वह यहाँ

[श्री शिव चंद्र झा]

भी किया जाय। इससे जलूस भी कण्ट्रोल होगा और जान भी नहीं जायगी। अतः मन्त्री महोदय से मेरा पहला सवाल है कि अगर शांतिपूर्ण जलूस कण्ट्रोल से बाहर हो जाता है तो रबड़ बुलेट से जलूस को कण्ट्रोल करने की क्या कोई व्यवस्था सरकार के पास है ?

मेरा दूसरा सवाल है कि गोली वहां चली और लोग मरे तो अब जो लोग मरे हैं क्या उनके परिवारों को सरकार कोई उचित मुआवजा देने की व्यवस्था कर रही है या नहीं। क्योंकि मन्त्री महोदय ने खुद कहा कि 2-3 जगहों पर मुआवजा दिया गया है। इसलिए आगरा में जो 7-8 आदमी मरे हैं क्या उनके परिवारों को मुआवजा देने के लिए सरकार सोच रही है या नहीं ?

मेरा तीसरा और आखिरी सवाल है, उपसभापति महोदय, कि यहां पर मन्त्री महोदय ने कहा कि राज्य सरकार की रिपोर्ट पर मैं बोल रहा हूं। यह लॉ एण्ड आर्डर की बात है परन्तु यह हैरानी की बात हो जाती है कि हम राज्यों की रिपोर्ट पर निर्भर करें। आपकी जो मशीनरी है उनकी आप रिपोर्ट लाते हैं और जब आप यह समझते हैं कि खबर या सूचना हमको समय पर नहीं मिल रही है तो क्या आप कोई ऐसी मशीनरी बनाने जा रहे हैं जिससे ऐसी घटनाओं को तुरन्त से तुरन्त हम बन्द करें या उनको कण्ट्रोल में लायें। ऐसी मशीनरी को वार फुटिंग भी कहते हैं क्या सरकार इसको बनाने की सोच रही है जिससे हरिजनों पर इस तरह की जहां कहीं भी घटनाएं हों तो वहां से समाचार लेकर या उसके बारे में जानकारी लेकर हम उसे तुरन्त कण्ट्रोल में ले आयें ?

महोदय, इस तरह के कई प्रयोग चल रहे हैं गान में से यह रबर बुलेट का प्रयोग भी है। कहीं तरह के प्रयोग हो रहे हैं कि आदमी

को, जब कभी भी भीड़ उत्तेजित हो जाए, हिंसा पर उतार हो जाए, तो बिना मारे उसको कैसे काटू में लाया जाए। अभी हम इस स्थिति में नहीं आए हैं कि बन्दूक और रबर बुलेट्स पुलिस को दिए जाएं क्योंकि अभी वह एक्सपेरीमेंटल स्टेज पर है और यदि वह प्रयोग सफल होता है तो उस पर आगे कार्यवाही होगी। इसलिए मैं माननीय सदस्य को यह आश्वासन देता हूं कि इस पर प्रयोग चल रहा है और ज्योंही यह प्रयोग सफल होगा, इसको काम में लाया जाएगा।

दुमरी बात जो माननीय सदस्य ने कही है, मरे हुए लोगों को मुआवजा देने के लिए सरकार क्या सोच रही है, तो जैसा मैंने अर्ज किया है महोदय, यह राज्य का विषय है और हम को इस के बारे में कोई सूचना नहीं है कि उन्होंने इस सम्बन्ध में कोई निर्णय लिया है कि नहीं।

माननीय सदस्य ने पूछा कि क्या हम इण्डिपेंडेंट रूप से कोई मशीनरी बनाएंगे जो राज्यों से इन्फार्मेशन कलेक्ट करेगी ? महोदय, जैसा कि मैंने कहा, यह सेंटर-स्टेट रिलेशन का मामला है ; यह लॉ एण्ड आर्डर स्टेट सब्जेक्ट है और इसमें जो राज्यों के संविधान प्रदत्त अधिकार हैं, कानून प्रदत्त अधिकार हैं, उनमें हस्तक्षेप करने का कोई इरादा नहीं है।

श्री जगदीश प्रसाद माथुर : (उत्तर प्रदेश) : ओम्ली वन क्ले चन। क्या सरकार के सामने यह दृष्टि है कि जहां-जहां झगड़े हो रहे हैं उनका पीछे एक स्पेशल पैटर्न है, चाहे बनारस में हुए, सम्भल में हुए, बेलछी में हुए—जलूस निकलता है, उस में कुछ लोग आक्रमण करते हैं और झगडा फैलाते हैं ? अगर सरकार की दृष्टि में यह है तो क्या वह इसकी जांच करेगी ? क्योंकि ऐसा लगता

है कि उसके पीछे कोई षडयन्त्र है जो उपद्रव कराने में काम कर रहा है।

श्री उपसभापति : मन्त्री महोदय कह चुके हैं कि उसके बारे में जांच हो रही है।

STATEMENT BY MINISTER

Amendment of Aligarh Muslim University Act

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, ever since the Aligarh Muslim University Act was amended in 1965 and 1972, there has been a controversy amongst a large section of the Muslims about the changes brought about by the Amendment Acts. It has been alleged that the Amendment Acts affected the basic and historical character of the University and abridged its autonomy.

There has also been a persistent demand both in and outside the Parliament for restoration of the historical character of the University and its democratic functioning. The Executive Council of the University itself appointed a Committee, on which various interests, e.g. the Faculty and Students, Old Boys and the Non-teaching Staff etc. were represented, and asked them to make suggestions for amendment of the Aligarh Muslim University Act and Statutes. The Report of the Committee was submitted to the Government in April, 1977.

Government have considered the whole question in the light of the recommendations of the aforesaid Committee as well as the Beg Committee which was appointed before the amendment Act of 1972 was enacted. It has also taken into account the strong feelings that have been aroused on this matter among a large section of Muslims of India and

the staff and students of the University, both past and present. Government have come to the view that by and large the position created by the amending Acts should be rectified and substantially the position which obtained in 1951 should be restored. Government also considers that certain modifications have become necessary on account of the passage of time and to re-establish its historic character. The broad features of the Amendment Bill will be as follows:

(1) Restoration of the supreme governing status of the Court with Statute making power.

(2) Restoration of the 1951 composition of the Court and the Executive Council and Finance Committee with minor modifications.

(3) Restoration of the Office of the Honorary Treasurer and the method of election by the Court of Chancellor and Pro-Chancellor.

(4) Change in the procedure of appointment of Vice-Chancellor so that both the Court and the Executive Council participate in the real sense in his selection

(5) Association of students with the academic bodies of the University.

(6) Incorporation of the provisions relating to Student's Union, Staff Association etc. in the Statutes.

In addition, the special feature of the University viz. to promote especially the educational and cultural advancement of the Muslims of India, is proposed to be brought out clearly in the Amending Bill. Further, the definition of the term "University" is proposed to be amended so as to bring out clearly the fact that the erstwhile MAO College, Aligarh, which was established by the Muslim of India, was incorporated as a University by an Act of Parliament in 1920. The